

22

STANDING COMMITTEE ON  
COAL AND STEEL (2020-2021)  
SEVENTEENTH LOK SABHA

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MINISTRY OF COAL

"DEMANDS FOR GRANTS (2021-2022)"

[Action Taken by the Government on the Observations/  
Recommendations contained in the Sixteenth Report of the  
Standing Committee on Coal and Steel (Seventeenth Lok Sabha)]



TWENTY SECOND REPORT

LOK SABHA SECRETARIAT  
NEW DELHI  
AUGUST, 2021/SRAVANA, 1943(Saka)

**TWENTY-SECOND REPORT**

**STANDING COMMITTEE ON  
COAL AND STEEL (2020-2021)**

**(SEVENTEENTH LOK SABHA)**

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**"DEMANDS FOR GRANTS (2021-2022)"**

**[Action Taken by the Government on the Observations/  
Recommendations contained in the Sixteenth Report of the  
Standing Committee on Coal and Steel (Seventeenth Lok Sabha)]**

**Presented to Lok Sabha on 06.08.2021**

**Laid in Rajya Sabha on 06.08.2021**



**LOK SABHA SECRETARIAT  
NEW DELHI  
AUGUST, 2021/SRAVANA, 1943(Saka)**

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**COMPOSITION OF THE STANDING COMMITTEE ON  
COAL AND STEEL(2020-2021)**

**Chairperson - Shri Rakesh Singh**

**Lok Sabha**

2. Shri Balubhau Dhanorkar *alias* Suresh Narayan
3. Shri Vijay Kumar Hansdak
4. Shri Kunar Hembram
5. Shri Chandra Prakash Joshi
6. Shri Saumitra Khan
7. Shri C. Lalrosanga
8. Shri S. Muniswamy
9. Shri Ajay Nishad
10. Shri Basanta Kumar Panda
11. Smt. Riti Pathak
12. Dr. Lorho S. Pfoze
13. Shri S.R. Parthiban
14. Shri Komati Reddy Venkat Reddy
15. Shri Chunni Lai Sahu
16. Shri Arun Sao
17. Shri Pashupati Nath Singh
18. Shri Sunil Kumar Singh
19. Shri Sushil Kumar Singh
20. Dr. Beesetti Venkata Satyavathi
21. Dr. Thirumaavalavan Thol

**Rajya Sabha**

22. Shri Anil Desai
23. Dr. Vikas Mahatme
24. Shri Venkataramana Rao Mopidevi
25. Shri Prashanta Nanda
26. Shri Ram Vichar Netam
27. Shri Samir Oraon
28. Shri Dhiraj Prasad Sahu
29. Shri Shibu Soren
30. Shri Prabhakar Reddy Vemireddy
31. Shri B. Lingaiah Yadav

## SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Arvind Sharma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director
4. Smt. Savita Bhatia - Deputy Secretary

## INTRODUCTION

I, the Chairperson, Standing Committee on Coal and Steel having been authorised by the Committee to present the Report on their behalf, present this Twenty Second Report (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Coal and Steel on "Demands for Grants (2021-2022)" relating to the Ministry of Coal.

2. The Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Coal and Steel was presented to Lok Sabha on 16.03.2021. Replies of the Government to all the observations/recommendations contained in the Report were received on 18.06.2021

3. The Standing Committee on Coal and Steel considered and adopted this Report at their sitting held on 04.08.2021.

4. An analysis on the Action Taken by the Government on the observations/ recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha) of the Committee is given at **Annexure-VI**.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in Chapter-I of the Report.

**NEW DELHI;  
04, August, 2021  
13 Sravana, 1943 (Saka)**

**RAKESH SINGH  
Chairperson  
Standing Committee on Coal and Steel**



## REPORT

### CHAPTER I

This Report of the Standing Committee deals with Action Taken by the Government on the recommendations/observations contained in the Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Coal and Steel on "Demands for Grants (2021-22)" relating to the Ministry of Coal which was presented to Lok Sabha and laid in Rajya Sabha on 16.03.2021.

2. The Report contained 19 Recommendations/Observations. The Action Taken Replies have been received from the Ministry of Coal in respect of all the 19 recommendations/observations contained in the Report on 18.06.2021. These have been categorized as follows:-

(i) Recommendations/Observations which have been accepted by the Government:

Serial Nos. 1, 3, 4, 6, 8, 12, 13, 14, 15, 16, 18, and 19      Total : 12  
Chapter-II

(ii) Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies:

Serial No. 5      Total : 01  
Chapter-III

(iii) Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee:

Serial Nos. 7 and 9      Total : 02  
Chapter-IV

(iv) Recommendations/Observations in respect of which final replies of Government are still awaited:

Serial Nos. 2, 10, 11 and 17      Total : 04  
Chapter-V

3. The Committee do hope and trust that utmost importance would be given to implementation of the Recommendations/Observations accepted by the Government. In case, where it is not possible for the Ministry to implement the recommendations in letter

and spirit for any reason, the matter should be reported to the Committee with reasons for non-implementation. The Committee desire that Action Taken Replies on the Recommendations/Observations contained in Chapter-I and Final Action Taken Notes to the recommendations contained in Chapter-V of this Report be furnished to them within three months.

4. The Committee will now deal with the Action Taken by the Government on some of their observations/recommendations made in the Sixteenth Report.

### **IMPACT OF COVID-19 PANDEMIC ON COAL PRODUCTION**

#### **Recommendation Sl. No. 1**

5. The Committee had noted that unprecedented outbreak of pandemic COVID-19 and imposition of subsequent lockdown from March, 2020 resulted in subdued demand by Power and Non-power sectors. This adversity affected coal dispatch from CIL to a large extent. Due to COVID-19, the actual coal production and coal off-take in the country was below the target due to comparatively lower demand. The overall impact of coal economy on the entire economy of the country due to COVID-19 pandemic has been assessed marginally less i.e. -1.9% during April to January, 2020-21 as the all India coal production which from 555.91 Million Tonne up to January, 2020 during 2019-20 reduced to 545.46 Million Tonne up to January, 2021 during 2020-21.

The Committee were happy to note that there was no shortage from the supply-side and coal was available to consumers as per contractual/obligatory requirements. They were of the considered opinion that despite adverse health risk due to Covid-19 virus, coal production was kept continued paving way for uninterrupted supply to needy industry and retail sector. The coal producing units kept their promise and fulfilled the call of the Government declaring 'Coal' as essential sector of the economy. The Committee also observed that CIL has mobilized 1513 Covid care isolation

beds with 98 ICU Beds. Further, the Company has contributed Rs. 332.83 crore towards Covid - 19 relief including Rs. 160 crore to PM Care Fund and distributed 80,000 liters of sanitizer. The Committee appreciated these exemplary efforts of the Coal Sector. The Committee also expected that the future planning for coal production, outlays and targets of coal production be drawn in such resilient way that it may accommodate the scope and possible effects of unexpected global/national epidemic/endemic. Although, coal companies are self-reliant and responsible to achieve production targets while looking after the welfare of their workforce, the Committee had recommended that Government should support these companies who proved to be lifeline of the country in such unprecedented, unexpected and uncontrollable circumstances.

6. The Ministry of Coal in its Action Taken Reply has submitted as under:-

"Planning for production target for ensuing years is primarily based on possible demand scenario in the country in the coming years. Any unexpected global/national epidemic/endemic is an exceptional case wherein the planning & operations are adjusted to suit the requirement. Where such situation may have long term effect in the overall economy of the country that may translate into lower demand than that of earlier expected, the planning for fixing future production projection is accordingly revised."

**7. The Committee in their Original Report had noted with appreciation that there was no shortage from the supply-side and coal was available to consumers as per contractual/obligatory requirements. Despite adverse health risk due to Covid-19 virus, coal production was kept continued paving way for uninterrupted supply to needy industry and retail sector. However, the Committee expected that the outlays and targets of coal production be drawn with future planning for coal production in such resilient way by accommodating the scope and possible effects of unexpected**

global/national epidemic/endemic situation and the Government should support these companies who proved to be lifeline of the country in such unprecedented, unexpected and uncontrollable circumstances. In its Action Taken Reply, the Ministry has submitted that planning for production target for ensuing years is primarily based on possible demand scenario in the country and any unexpected global/national epidemic/endemic is an exceptional case wherein the planning & operations are adjusted to suit the requirement. Where such situation may have long term effect in the overall economy of the country that may translate into lower demand than that of earlier expected, the planning for fixing future production projection will be revised accordingly. The Committee also note that the Ministry's reply is silent on Government's financial support for the coal producing companies as incentive for their working extra mile during unprecedented situation of COVID-19 by chalking out a concrete action plan. The Committee, therefore, reiterate that although coal companies are self resilient enough to achieve production targets while looking after the welfare of their workforce, the Government should extend adequate budgetary support to these coal companies for promotional drilling/detailed drilling/development of infrastructure for coal evacuation etc.

The Committee would also like to be apprised of the collective efforts made by the Coal Companies, State Governments and the

**Ministry of Coal to address and boost demand of coal so that production targets are met in the coming years.**

**RESEARCH AND DEVELOPMENT (R&D) SCHEME**

**Recommendation Sl. No. 4**

8. The Committee had noted that the allocation for Research and Development for the Financial Year 2021-22 is Rs. 18 crore as compared to Rs. 25 crore at BE stage of Financial Year 2020-21, which was reduced at RE stage to Rs.12 crore. The actual utilization has been Rs. 8.88 crore (April-Dec.20) under the scheme. The Committee further noted that due to impact of COVID-19, expenditure on R&D decreased during 2020-21, and as result work in most of the institutes carrying out the research project are stand still because field visits were restricted due to sudden outbreak of COVID-19. The Committee were of the firm view that R&D and S&T initiatives under the Central Sector Schemes have proved beneficial in the past and the significant contributions of this scheme cannot be ruled out for business expansion. Therefore, the Committee desired to be apprised of the revised/extended timelines of these projects. They further recommended that the upcoming R&D projects proposed for the year 2021-22 shall be monitored closely by accommodating the requirement of funds for the next financial year 2021-22. The Committee expected that Revised estimates of Rs. 12 crore would be fully utilised by March, 2021 and desired to be apprised of the action plan for 2021-22 for full utilisation of Rs. 18 crore during 2021-22.

9. The Ministry of Coal in its Action Taken Reply has submitted as under:-

“The funds allocated at RE 2020-21 for the Scheme of R&D activity was Rs. 12 crore. Out of which an amount of Rs. 8.77 crore was earmarked for General component and Rs. 1.20 crore for NE Region. The total funds of Rs. 9.89 crore released during the year 2020-21 has been successfully utilized. There is no guideline for disbursement in SC & TSP component under R&D scheme. Hence, the funds

allocated for SC & TSP have not been utilized during 2020-21. The funds allocated under NER (Rs.1.20 crore) has been fully utilised.

The following steps have been taken for timely execution of various on-going and new projects under R&D for full utilisation of BE provision during 2021-22:

- (i) Progress of Coal S&T projects is monitored by CMPDI in review meetings at CMPDI and followed up at regular interval. Progress is also reviewed by the Technical Sub-committee of Standing Scientific Research Committee (SSRC) as well as the SSRC headed by the Secretary (Coal). Implementing agencies submit quarterly progress reports of the projects to CMPDI which, after examination, are placed before Technical Sub-committee and SSRC.
- (ii) Periodic visits to the implementing institutes are undertaken by CMPDI officials to monitor the progress of these projects and necessary assistance is extended to them."

**10. The Committee in their original Report had recommended that the Ministry of Coal should take all the required steps to improve the pace of implementation of its Research & Development projects and optimally utilize Rs. 12 crore (RE) during 2020-21. From the Action Taken Reply of the Ministry, the Committee note that the total funds of Rs.9.89 crore released during the year 2020-21 have been successfully utilized including the NER component. However, funds allocated for Schedule Caste & Tribal areas Sub-Plan (SC & TSP) under Research & Development Scheme could not be utilized as there are no guidelines for disbursement. While noting the steps taken by Ministry for timely execution of various ongoing and new projects under Research & Development for Financial Year 2021-22, the Committee would like to be apprised on progress report of regular monitoring of implementing agencies and periodic visits to implementing institutes by representatives of Ministry of Coal to**

ensure optimum utilization of funds. The Committee also expect that certain guidelines be formulated for unhindered disbursement of funds under the Research & Development Scheme to utilize all components of the funds earmarked to NER, SC & TSP.

### **TECHNOLOGICAL UPGRADATION IN COAL MINES**

#### **Recommendation Sl. No. 6**

11. The Committee also noted that initiatives/measures are being taken for technological upgradation works regarding coal mining since the last three years and continuous efforts are being made for technological up-gradation in mines of CIL to achieve high production/productivity in Underground and Opencast Mining and Coal Evacuation System. The Committee had recommended that an extensive awareness programme may be carried out by all Coal companies as well as proposed technological upgradation in the mining sector and the same shall be promoted across entire mining sector to yield maximum benefits. The Committee also recommended that these initiatives/measures shall also be reviewed at regular interval.

12. The Ministry of Coal in its Action Taken Reply has submitted as under:-

“Completion reports of all the projects completed during each year are circulated by CMPDI to all the subsidiaries of CIL/NLCIL & SCCL, concerned Research & Academic Institutes for awareness and further application of the outcome of the research projects. Also, the findings are being published in S&T website and 'Minetech' journal published by CMPDI.

Strategy adopted by CIL for enhancement of awareness & technological upgradation are as below:

- Dissemination of information through company website, magazines & different technical forums
- Participating in the various forums such as MGMI, Indian Coal Summit
- Participation in the mining exhibition such as Asian Mining Exhibition, World Mining Exhibition

- Creation of knowledge portal & incubation centres at technical institute of excellence like IIT BHU & IIT ISM
- Awareness through training abroad in the institute of repute like in China at Henan Polytechnic University in collaboration with IIT Kharagpur, SIMTARS of Australia
- Awareness through participation in International Mines Rescue Competition (IMRC) held at Russia.”

**13. In their Original Report, the Committee had noted that initiatives/measures were being taken for technological upgradation works regarding coal mining for the last three years in mines of CIL to achieve high production/productivity in Underground and Opencast Mining and Coal Evacuation System. In its Action Taken reply, the Ministry has provided detailed information on strategies adopted by CIL for enhancement of awareness & technological upgradation. However, the reply of the Ministry is silent on the aspect of reviewing said initiatives/measures at regular intervals. The Committee, therefore, while reiterating their earlier recommendation emphasize on the need for a reviewing system and desire that they be apprised of an action plan for the same.**

#### **DETAILED DRILLING**

##### **Recommendation Sl. No. 7**

14. The Committee had noted that CMPDI carries out Detailed Exploration in CIL and Non-CIL Blocks. The exploratory drilling in non-CIL/captive Mining blocks is taken up under the Ministry of Coal's Plan scheme of Detailed Drilling in Non-CIL Blocks. The Committee also noted that Grant for Detailed Drilling in Non-CIL/Captive mining block is met through Gross Budgetary

Support from Government of India. This plan-to-plan scheme assists prospective investors in taking investment decisions regarding coal mining and ultimately reduces time in preparation of Mine Plan/Project Report. The Committee had come to know that BE and RE 2020-21 for Detailed Drilling were Rs. 630 crore and Rs. 385 crore respectively. However the actual utilization has been Rs. 290.57 crore (April-Dec.20). Allocation for Financial Year 2021-22 proposed for Detailed Drilling at BE stage is Rs. 200 crore against Rs. 550 crore projected. The Committee had also been informed that the current outlay is sufficient for about 3.00 lakh metre of drilling against the proposed target of 6.00 lakh metre drilling in detailed drilling. To achieve the projected 6.00 lakh metre detailed drilling targets, the Committee recommended that the Ministry of Coal must look into the matter and seek augmented budgetary support at RE stage.

15. The Ministry of Coal in its Action Taken Reply has submitted as under:-

"The fund allocated under Scheme of Exploration of Coal & Lignite at RE 2020-21 has been fully utilized, except NER component. More fund will be required to clear the pending dues of 2020-21 and expenditure of 2021-22. As per fund provision in BE 2021-22, CMPDI will submit quarterly targets to Ministry of Coal."

**16. The Committee had noted that BE and RE 2020-21 for Detailed Drilling were Rs. 630 crore and Rs. 385 crore respectively. However, the actual utilization was Rs. 290.57crore (April-Dec.20). Allocation for Financial Year 2021-22 proposed for Detailed Drilling at BE stage was Rs. 200 crore against Rs. 550 crore projected. The Committee were also apprised that the current outlay was sufficient for about 3.00 lakh metre of drilling against the proposed target of 6.00 lakh metre drilling in detailed drilling. To achieve the projected 6.00 lakh metre detailed drilling targets, the Committee had recommended the Ministry of Coal to seek augmented budgetary support at RE stage.**

**The Committee find that although, the Ministry has acknowledged the need for enhanced fund allocation to clear the pending dues of 2020-21 and expenditure of 2021-22, the reply of the Ministry is silent to seek enhanced budgetary support for the same. The Committee, therefore, reiterate their earlier recommendation and desire that a concrete action plan be prepared by the Ministry to fulfill its budgetary requirements for detailed drilling during 2021-22 and they be apprised of the same.**

#### **PROMOTIONAL EXPLORATION**

##### **Recommendation Sl. No. 9**

17. The Committee had noted that the Grant for the scheme of Promotional Exploration in Coal & Lignite is met through Gross Budgetary Support from Government of India. This plan-to-plan scheme assists in enhancing the pace of coal-lignite regional exploration undertaken by Geological Survey of India on regular basis. The aim of the scheme is to undertake preliminary drilling to assess the availability of coal and lignite in various areas. The Committee found that under this Scheme, BE for the Financial Year 2020-21 was Rs. 70 crore which was increased to Rs.100 crore at RE stage. However, the actual utilization of this allocation was Rs. 56.72 crore only upto April-Dec. 2020, out of which the North-East Component of budget could not be utilized. The Committee had been informed that as per policy, new blocks will be taken for Regional Exploration in G2/G3 category with 2D/3D seismic survey, so more area may be covered in less time. The fund of Rs. 130 crore is allocated for the same in BE 2021-22 which is Rs. 30 crore more than the RE 2020-21. The Committee impressed upon the Ministry of Coal that it is equally important to exploit untapped potential in NER also and therefore, the Ministry should take utmost care to ensure that the physical and financial targets of the Scheme of Promotional Exploration

for coal and lignite in North Eastern Region are achieved during 2021-22. The Committee expected the Ministry to optimally and efficiently utilize this enhanced allocation and display exemplary focus on the implementation of the Scheme for optimal achievement of the physical and financial targets during the year.

18. The Ministry of Coal in its Action Taken Reply has submitted as under:-

"The funds allocated under Scheme of Promotional Exploration of Coal & Lignite at RE 2020-21 have been utilized fully except NER component. More fund will be required to clear the pending dues of 2020-21 and expenditure of 2021-22. As per fund provision in BE 2021-22, CMPDI will submit quarterly targets to Ministry of Coal.

DGMs & DMRs of State Govt. of NER have been requested to furnish the block-wise details to initiate the exploration programme for Detailed & Regional Exploration on priority. DGM (Nagaland) as per approved programme of exploration, started drilling in March'21 which will continue in 2021-22. DGM (Arunachal Pradesh) has also initiated the action for taking up detailed exploration in two blocks. The utilization of fund is possible with active participation of NER DGMs & DMRs of State Govts."

**19. The Committee note that under the Scheme of Promotional Exploration in Coal and Lignite, the BE for Financial Year 2021-22 is Rs. 130 crore, which is Rs. 30 crore more than the RE 2020-21. The Committee had desired that it was equally important to exploit untapped potential in NER also and therefore, the Ministry should take utmost care to ensure that the physical and financial targets of the Scheme of Promotional Exploration for coal and lignite in North Eastern Region are achieved during 2021-22. In their Action Taken reply, the Ministry has mentioned that more fund will be required to clear the pending dues of 2020-21 and to meet expenditure during 2021-22. While appreciating the importance of Promotional**

**Exploration to exploit untapped coal potential and the efforts made by the Ministry to get comparatively higher allocation of funds under the scheme, the Committee express concern over the underutilization of funds during the Financial Year 2020-21, which stands at Rs. 43.28 crore (upto April-December, 2020) out of Rs. 100 crore at RE stage. Therefore, the Committee re-emphasise that the Ministry must ensure that this enhanced allocation of Rs. 130 crore during 2021-22 is optimally and efficiently utilized.**

**BUDGETARY PROVISION TO NORTH-EASTERN AREAS UNDER THE SCHEME**

**Recommendation Sl. No. 12**

20. The Committee had been informed that Ministry of Coal specifically allocates 10% of Budget Estimate/Revised Estimate for NE Region to implement Central Sector Scheme. Out of total budgetary allocation of Rs.419.98 crore for the Financial Year 2021-22, mandatory provision of Rs.42.00 crore has been allocated for North Eastern Region under the schemes of Research & Development, Regional Exploration, Detailed Drilling & Environmental Measures and Subsidence Control. The Committee had been informed that under R&D scheme, allocated budget of Rs. 1.20 crore for NE Region during 2020-21 has been fully utilized and budget provision of Rs. 1.80 crore under R&D scheme for NE Region during 2021-22 would also be fully utilized. Under the Scheme Regional Exploration & Detailed Drilling in coal a mandatory provision of Rs. 70.00 crore was allocated in 2020-21, which was reduced to Rs. 48.50 crore at revised stage. Due to reduction in total fund, provision in Regional & Detailed Exploration, Rs.33.00 crore has been allocated for the Financial Year 2021-22. The Committee had observed that despite continuous efforts, North East component of budget is not being utilized fully due to common reasons of medium to dense forest cover, rugged topography, adverse Law & Order conditions, special land tenancy

Act & limited availability of exploration agencies for the last few years. However, through continuous efforts, two projects received during 2020-21 related to NE region. First is under implementation & other project has been placed before Technical Sub-committee of SSRC. The Committee hoped that the efforts made to promote R&D Projects in North-Eastern Region will be continued with enhanced thrust and the Regional Detailed Exploration in the Region may be promoted through full cooperation of NE Region administration. The Committee hoped that the State Governments of NE Region with support of CMPDI shall have active involvement in achievement of the set targets in the North-Eastern Region for various projects/activities directly related with coal exploration, promotion and production. The Committee, therefore, recommended that the Ministry of Coal should taken necessary steps to timely execute the projects and prepare targets for quarterly utilization of funds lest it should lead to short fall in physical and financial targets at the fag end of the year. The Committee hoped that the NE component of budget is monitored and reviewed by the Government on continuous basis and alternative approaches/strategies may be pursued.

21. The Ministry of Coal in its Action Taken Reply has submitted as under:-

**1. Exploration of Coal & Lignite**

"During 2020-21, fund allocated for NER was Rs. 48.50 crore, out of which Rs.7.00 crore has been utilized. Fund of Rs.33.00 crore has been allocated during 2021-22 at BE for NER. This Ministry will take all necessary steps to utilize these funds.

Director, Geology & Mining (DGMs) and Director, Mineral Resources (DMRs) of State Govt. of NER have been requested to furnish the block-wise details to initiate the exploration programme for Detailed & Regional Exploration on priority. DGM (Nagaland) as per approved programme of exploration started drilling in March' 21 which will continue in 2021-22. DGM (Arunachal Pradesh) has also initiated the action for taking up detailed exploration in two blocks. The utilization of fund is possible with active participation of NER DGMs & DMRs of State Govts.

The achievement & utilization of fund in NE is monitored by Ministry on regular interval. CMPDI has taken up number of steps to train the technical manpower of DGMS & DMRs of State Govt. for taking up exploration, tendering & report preparation. Status of exploration and utilization of funds in NER will be reviewed quarterly by CMPDI/Ministry.

## **2. Research and Development:**

During 2020-21, fund allocated for NER was Rs.1.20 crore and the same has been fully utilized. Fund of Rs.1.80 crore has been allocated during 2021-22 at BE for NER, which is expected to be fully utilized.

## **3. Conservation, Safety and Infrastructural Development in Coal/Lignite Mines:**

During 2020-21, fund allocated for NER was Rs.5.67 crore and out of this, Rs.0.32 crore has been utilized. Fund of Rs.7.2 crore has been allocated during 2021-22 at BE for NER. This Ministry will take all necessary steps to utilize these funds."

**22. The Committee in their Original report had observed that despite continuous efforts, North East component of Budget of Ministry of Coal was not being utilized fully due to reasons of medium to dense forest cover, rugged topography, adverse Law and Order conditions, special land tenancy Act and limited availability of exploration agencies for the last few years. Considering the nature of problems faced in the execution of projects in North Eastern Region, the Committee had emphasised the promotion of the Detailed Exploration in the Region through full cooperation of NE Region administration and need to pursue alternate approaches/strategies for coal production in the area. While agreeing to the Government's observation that the utilization of the funds is possible with active participation of NER Director, Geology**

and Mining (DGMs) & Director, Mineral Resources (DMRs) of State Governments, the Committee feel that close, active and continuous pursuance with NER DGMs and DMRs of State Governments is a must and additional efforts need to be initiated with enhanced thrust to overcome the issues faced, in coordination with all authorities concerned. At the same time, the Committee desire that an expert group of officers/technologists be drawn from Ministry of Coal as well as State Governments of North Eastern Region having coal bearing areas for detailed examination of the constraints faced in North Eastern Region for coal production.

#### **COAL THEFT AND PILFERAGE**

##### **Recommendation Sl. No. 18**

23. The Committee had noted with concern that illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places and from the mines that are scattered over a large area. The Ministry has maintained that it is a Law & Order problem which is a State subject, hence primarily, falls under the domain of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal. Despite this the Ministry has taken several measures like robust system of guarding its installation by employing CISF, RFID based Boom Barriers and CCTV camera at weighbridges, GPRS based vehicle tracking system with geofencing, lodging FIR with local Thana by Colliery Management, Interaction and liaison with District officials at regular intervals, Concrete walls on the mouth of the abandoned mines etc. The Committee had also been informed that the Government has launched one mobile app namely "Khanan Prahari" and one web app Coal Mine Surveillance and Management System (CMSMS) for reporting unauthorized coal mining activities so that monitoring and taking suitable action on it can

be done by Law & Order Enforcement Authority. While appreciating the IT initiatives taken by the Ministry to check theft and pilferage of coal, the Committee desired to be apprised of the present status of entire mining areas being covered. The Committee also desired that the Ministry of Coal and Coal PSUs in coordination with respective State Governments should prepare an action plan for addressing theft and pilferage of coal.

24. The Ministry of Coal in its Action Taken Reply has submitted as under:-

"The status report of IT Initiatives regarding GPS/GPRS based Vehicle Tracking System, Electronic Surveillance by CCTV and RFID based boom barriers/Readers and RFID tags in subsidiaries of CIL is as follows:

GPS/GPRS based Vehicle Tracking System as on 30-04-2021.

Subsidiary	Total qty including Original and Revised requirement (updated)	Present status		Balance	Remarks (Qty and Reason of non working and Expected Date of Completion of balance quantity.
		Installed/ Commissioned	Working/ operative		
BCCL	1100	606	560	494	Out of 1100 devices, 606 are installed & remaining will be installed as and when required. All vehicles engaged in coal transportation from Dump to Siding are fitted with GPS device.
CCL	3150	2750	2750	400	2150 No. of devices is installed at all CCL Areas except M&A Area. At M&A Area, 600 No. of devices has been installed. Remaining 400 No. of GPS devices shall be installed when vehicles will be available from the contractor.
ECL	1629	1479	1479	150	Balance Quantity requirement will be analysed and met by re-orientation of the existing GPS devices.
MCL	4093	3416	2600	NIL (677 is on varying demand)	Tender floated for replacement of VTS in MCL. Price Bid opened, TCR prepared. As per CIL guidelines all coal carrying tippers have been fitted with GPS (2780 vehicles). Operative figures are dynamic as per daily number of running vehicles.
NCL	403	403	403	NIL	Total installed GPS devices vary from time to time as per requirement.

SECL	1717	1167	1167	NIL(550 is on varying demand)	Day to day operation GPS varying on demand. 550 varying demand
WCL	1370	1170	1170	200	Balance 69 under Installation. Timeline: 31.05.2021. Balance 131 will be kept as stand by.
Total	13462	10991	10129	2471	

### Electronic Surveillance by CCTV as on 30-04-2021

Subsidiary	Total qty including Original and Revised requirement (updated)	Present Status		Balance	Remarks (Qty and Reason of non-working and Expected Date of Completion of balance quantity.
		Installed / Commlsioned	Working / operative		
BCCL	615	505	459	110	CCTV have been installed in Coal dumps, road weighbridges, Area Offices, Regional Stores, Central stores, Central hospital, Area Hospitals & Magazine and railway sidings etc.
CCL	2500	1564	1393	936	171 No. of Cameras are in breakdown (Break down/ Network Issue) whose maintenance work is being done at respective Area level. Rest of the Cameras shall be installed by June 2021 and as by March 2022 (as per project execution in Magadh and Amrapali Projects)
ECL	2726	1347	1148	1379	Not working - 199, Reason for not working - Failure of Cameras, Networking equipments & Antennas, Date of Completion of balance quantity- Between Jan 2021 to May 2021.
MCL	2845	848	758	1997	90 Nos Cameras B/D due to malfunctioning and lighting. Tender floated for balance quantity. Tender opened on 01.02.2021. TCR prepared, being checked by Civil TC member.
NCL	1307	683	618	624	65 cameras are breakdown under repairing & maintenance. Procurement of balance 624 cameras are under process.
SECL	1359	1359	1340	completed	19 nos. CCTVs are not working due to damage/stolen some

					parts. Work for reestablishing/repair are going on.
WCL	555	521	493	34	Breakdown/Damaged (28 nos) will be rectified/replaced by 31.05.2021. The spare cameras under procurement. CCTV cameras has been installed in Coal dumps, Check posts, Road weighbridges and in railway sidings. 34 nos of PTZ Cameras under procurement. Time lne: 31.07.21
Total	11907	6827	6209	5080	

#### RFID based Boom Barriers / Readers and RFID tags as on 30-04-2021

Subsidiary	Total qty including Original and Revised requirement (updated)	Present Status		Balance	Remarks (Qty and Reason of non working and Expected Date of Completion of balance quantity.
		Installed / Commissioned	Working / operative		
BCCL Tags	91	51	51	40	Additional 40 are under different stages of procurement and Installation.
	1209	1209	1209	0	All road sale vehicles are fitted with RFID tags.
CCL Tags	162	112	112	50	During FY 2020-21, CCL is going to implement VTS & RFID Systems at Magadh & Amrapalli Projects through which balance 50 No. of RFID based Boom Barriers shall be installed. The proposal has been submitted for competent approval. Expected date of implementation March 2022.
	4350	4350	4350	0	
ECL Tags	206	Nil	Nil	206	Not working - Nil, and Reason for not working - Supply order placed on 30 <sup>th</sup> March 2021. Date of completion of balance quantity- 31 <sup>st</sup> July 2021.
	12127	Nil	Nil	12127	Not working - Nil, and Reason for not working - Supply order placed on 30 <sup>th</sup> March 2021. Date of completion of balance quantity- 31 <sup>st</sup> July 2021.
MCL	139	Nil	Nil	139	Tender floated on 30.03.2021. opening date extended on

Tags					05.03.2021.
NCL					RFID Tags Included in Boom Barrier System Tender.
Tags	70/117	24/24	22/22	46/93	Bid (through GeM portal) of Entry/exit Boom Barrier/Reader (47/94 nos.) has been opened on 22.03.2021 and is under technical scrutiny. 02 nos. Boom Barrier/Reader is dismantled due to weighbridges renovation.
	412	412	412	NIL	The total installed RFID tags vary from time to time as per requirement.
SECL	134	132	132	Completed (02)	Balance 2 nos. kept in spare for future
Tags	7620 including temp RFID for Road sale vehicle	1167	1167	completed	Balance. kept in spare for future.
WCL Boom Reader	100	100	86	-	Breakdown: 2 no. Damaged: 7 nos. Under shifting/Mine closed: 5 nos.
RFID Reader	311	311	311	-	
RFID Tags	2102	2102	2102	-	All coal transporting vehicles including Road sale are provided with RFID Tags as per requirement.
Total Barrlers / Readers	1330	754	736	576	

25. In their original Report, the Committee had expressed their concern on the illegal mining of coal reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places and from the mines that are scattered over a large area and had desired that the progress made in various information technology (IT) initiatives to curb this menace be apprised to them. In their Action taken reply, the Ministry has furnished detailed status of various initiatives regarding GPS/GRPS based Vehicle Tracking System, Electronic Surveillance by CCTV and

**RFID based boom barriers/ Readers and RFID tags in subsidiaries of CIL as on 30.04.2021. While appreciating the nuanced efforts made, the Committee expect the Ministry to make earnest efforts for full implementation of IT based interventions as targeted. The Committee also feel the imperative need for an effective systematic mechanism to curb and check the menace and therefore reiterate their earlier recommendation that a concrete action plan be prepared by Ministry of Coal/Coal PSUs in coordination with respective State Governments to address theft and pilferage of coal.**

**\*\*\*\*\***

## **CHAPTER-II**

### **OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT**

#### **IMPACT OF COVID - 19 PANDEMIC ON COAL PRODUCTION**

##### **RECOMMENDATION SI. No. 1**

The Committee note that unprecedented outbreak of pandemic COVID-19 and imposition of subsequent lockdown from March, 2020 resulted in subdued demand by Power and Non-power sectors. This adversity affected coal dispatch from CIL to a large extent. Due to COVID-19, the actual coal production and coal off-take in the country was below the target due to comparatively lower demand. The overall impact of coal economy on the entire economy of the country due to COVID-19 pandemic has been assessed marginally less i.e. -1.9% during April to January, 2020-21 as the all India coal production which from 555.91 Million Tonne up to January, 2020 during 2019-20 reduced to 545.46 Million Tonne up to January, 2021 during 2020-21.

The Committee are happy to note that there was no shortage from the supply -side and coal was available to consumers as per contractual / obligatory requirements. They are of the considered opinion that despite adverse health risk due to Covid-19 virus, coal production was kept continued paving way for uninterrupted supply to needy industry and retail sector. The coal producing units kept their promise and fulfilled the call of the Government declaring 'Coal' as essential sector of the economy. The Committee also observe that CIL has mobilized 1513 Covid care isolation beds with 98 ICU Beds. Further, the Company has contributed Rs. 332.83 crore towards Covid - 19 relief including Rs. 160 crore to PM Care Fund and distributed 80,000 liters of sanitizer. This Committee would like to place on record appreciation for these exemplary efforts of the Coal Sector. The Committee also expect that the future planning for coal production, outlays and targets of coal production be drawn in such resilient way that it may accommodate the scope and possible effects of unexpected global/national epidemic/endemic. Although, coal companies are self-reliant and responsible to achieve production targets while looking after the welfare of their workforce, the committee recommend that government should support these companies who proved to be lifeline of the country in such unprecedented, unexpected and uncontrollable circumstances.

### **ACTION TAKEN**

Planning for production target for ensuing years is primarily based on possible demand scenario in the country in the coming years. Any unexpected global/national epidemic/endemic is an exceptional case wherein the planning & operations are adjusted to suit the requirement. Where such situation may have long term effect in the overall economy of the country that may translate into lower demand than that of earlier expected, the planning for fixing future production projection is accordingly revised.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### **Comments of the Committee**

(Please see Para 7 of Chapter-I of the Report)

### **RECOMMENDATION SI. No. 3**

The Committee also observe that during the financial year 2020-21, out of the budgeted amount of Rs. 819.98 crore allocated for different programmes/schemes of the Ministry of Coal, Rs. 553.73 crore was ensured at RE stage and finally an amount of Rs. 443.87 crore which is 80.16% of the revised allocation has been utilized upto January, 2021. The reason for underutilization is stated to be less utilization of the North East component of Budget as exploration could not be taken up due to extraneous reasons. The Committee, therefore, recommends that the Ministry of Coal should take necessary steps to timely execute the projects and prepare targets for quarterly utilization of funds lest it should lead to shortfall in physical and financial targets at the end of Financial Year 2021-22.

### **ACTION TAKEN**

Against the allocation of Rs. 553.73 crore during FY 2020-21 at RE Stage, Rs. 504.35 crore has been utilized. The details regarding utilization of Rs. 504.35 crore during the FY 2020-21 are attached at **Annexure-IV**. It may be observed that out of total unutilized funds of Rs. 49.38 crore, Rs. 1.04 crore under SC component, Rs. 1.18 crore under ST component and Rs. 46.85 crore under NER component remained unutilized due to less receipt of demands/requisitions under these schemes.

As recommended by the Committee, Ministry of Coal will take all necessary steps to timely execute the projects and prepare targets for quarterly utilization of funds.

**RESEARCH AND DEVELOPMENT (R&D) SCHEME**

**RECOMMENDATION SI. No. 4**

The Committee note that the allocation for Research and Development for the Financial Year 2021-22 is Rs. 18 crore as compared to Rs. 25 crore at BE stage of Financial Year 2020-21, which was reduced at RE stage to Rs.12 crore. The actual utilization has been Rs. 8.88 crore (April-Dec.20) under the scheme. The Committee further note that due to impact of COVID-19, expenditure on R&D decreased during 2020-21, and as result work in most of the institutes carrying out there search project are stand still because field visits were restricted due to sudden outbreak of COVID-19. The Committee are of the firm view that R&D and S&T initiatives under the Central Sector Schemes have proved beneficial in the past and the significant contributions of this scheme cannot be ruled out for business expansion. Therefore, the Committee would like to be apprised of the revised/extended timelines of these projects. They further recommend that the upcoming R&D projects proposed for the year 2021-22 shall be monitored closely by accommodating the requirement of funds for the next financial year 2021-22. The Committee expects that Revised estimates of Rs. 12 Crore would be fully utilised by March, 2021 and would like to be apprised of the action plan for 2021-22 for full utilization of Rs. 18 Crore during 2021-22.

**ACTION TAKEN**

The funds allocated at RE 2020-21 for the Scheme of R&D activity was Rs. 12 crore. Out of which an amount of Rs. 8.77 crore was earmarked for General component and Rs. 1.20 crore for NE Region. The total funds of Rs.9.89 crore released during the year 2020-21 has been successfully utilized. There is no guideline for disbursement in SC & TSP component under R&D scheme. Hence, the funds allocated for SC & TSP have not been utilized during 2020-21. The funds allocated under NER (Rs.1.20 crore) have been fully utilised.

The following steps have been taken for timely execution of various on-going and new projects under R&D for full utilisation of BE provision during 2021-22:

- (i) Progress of Coal S&T projects is monitored by CMPDI in review meetings at CMPDI and followed up at regular interval. Progress is also reviewed by the Technical Sub-committee of Standing

Scientific Research Committee (SSRC) as well as the SSRC headed by the Secretary (Coal). Implementing agencies submit quarterly progress reports of the projects to CMPDI which, after examination, are placed before Technical Sub-committee and SSRC.

- (ii) Periodic visits to the implementing institutes are undertaken by CMPDI officials to monitor the progress of the projects and necessary assistance is extended to them.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### **Comments of the Committee**

(Please see Para 10 of Chapter-I of the Report)

### **RECOMMENDATION Sl. No. 6**

The Committee also notes that initiatives/measures are being taken for technological upgradation works regarding coal mining since the last three years and continuous efforts are being made for technological up-gradation in mines of CIL to achieve high production/productivity in Underground and Opencast Mining and Coal Evacuation System. The Committee recommends that an extensive awareness programme may be carried out by all Coal companies as well as proposed technological upgradation in the mining sector and the same shall be promoted across entire mining sector to yield maximum benefits. The Committee also recommends that these initiatives/measures shall also be reviewed at regular intervals.

### **ACTION TAKEN**

Completion reports of all the projects completed during each year are circulated by CMPDI to all the subsidiaries of CIL/NLCIL&SCCL, concerned Research & Academic Institutes for awareness and further application of the outcome of their search projects. Also, the findings are being published in S&T website and 'Mine tech' journal published by CMPDI.

Strategy adopted by CIL for enhancement of awareness & technological upgradation are as below:

- Dissemination of information through company website, magazines & different technical forums
- Participating in the various forums such as MGMI, Indian Coal Summit
- Participation in the mining exhibition such as Asian Mining Exhibition, World Mining Exhibition

- Creation of knowledge portal & incubation centers at technical institute of excellence like IIT BHU & IIT ISM
- Awareness through training abroad in the institute of repute like in China at Henan Polytechnic University in collaboration with IIT Kharagpur, SIMTARS of Australia
- Awareness through participation in International Mines Rescue Competition (IMRC) held at Russia.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### **Comments of the Committee**

(Please see Para 13 of Chapter-I of the Report)

### **RECOMMENDATION SI. No. 8**

The Committee have been apprised that Government expenditure in detailed drilling will be reduced and private sector will be encouraged for exploration. However, detailed drilling in blocks where detailed exploration are in progress during 2020-21, will be continued and concluded by 2023-24. The Committee do hope that appropriate steps shall be taken to promote private investment in coal mining industry in general and in drilling sector in particular. The Committee would like to be apprised of the steps taken in this direction.

### **ACTION TAKEN**

The detailed drilling in blocks where detailed exploration are in progress during 2020-21, will be continued and is likely to be concluded by 2023-24, subject to release of required fund, drilling permission in forest land & favorable law & order.

The regionally explored blocks were identified for bidding/allocation on PL-cum-ML basis to promote private investment. The detailed exploration will be taken up by allocattee and expenditure will be borne by private sector.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **BUDGETARY PROVISION TO NORTH-EASTERN AREAS UNDER THE SCHEME**

### **RECOMMENDATION SI. No. 12**

The Committee have been informed that Ministry of Coal specifically allocates 10% of Budget Estimate/Revised Estimate for NE Region to implement Central Sector Scheme. Out of total budgetary allocation of Rs.419.98 crore for the Financial Year 2021-22, mandatory provision of Rs.42.00 crore has been allocated for North Eastern Region under the schemes of Research & Development, Regional Exploration, Detailed Drilling & Environmental Measures and Subsidence Control. The Committee have been informed that under R&D scheme, allocated budget of Rs. 1.20 crore for NE Region during 2020-21 has been fully utilized and budget provision of Rs. 1.80 crore under R&D scheme for NE Region during 2021-22 would also be fully utilized. Under the Scheme Regional Exploration & Detailed Drilling in coal a mandatory provision of Rs. 70.00 crore was allocated in 2020-21, which was reduced to Rs. 48.50 crore at revised stage. Due to reduction in total fund, provision in Regional & Detailed Exploration, Rs.33.00 crore has been allocated for the Financial Year 2021-22. The Committee have observed that despite continuous efforts, North East component of budget is not being utilized fully due to common reasons of medium to dense forest cover, rugged topography, adverse Law & Order conditions, special land tenancy Act & limited availability of exploration agencies for the last few years. However, through continuous efforts, two projects received during 2020-21 related to NE region. First is under implementation & other project has been placed before Technical Sub-committee of SSRC. The Committee hope that the efforts made to promote R&D Projects in North-Eastern Region will be continued with enhanced thrust and the Regional Detailed Exploration in the Region may be promoted through full cooperation of NE Region administration. The Committee do hope that the State Governments of NE Region with support of CMPDI shall have active involvement in achievement of the set targets in the North-Eastern Region for various projects/activities directly related with coal exploration, promotion and production. The Committee, therefore, recommends that the Ministry of Coal should taken necessary steps to timely execute the projects and prepare targets for quarterly utilization of funds lest it should lead to short fall in physical and financial targets at the fag end of the year. The Committee hope that the NE component of budget is monitored and reviewed by the Government on continuous basis and alternative approaches/strategies may be pursued.

## **ACTION TAKEN**

### **1. Exploration of Coal & Lignite**

During 2020-21, fund allocated for NER was Rs. 48.50 crore, out of which Rs.7.00 crore has been utilized. Fund of Rs.33.00 crore has been allocated during 2021-22 at BE for NER. This Ministry will take all necessary steps to utilize these funds.

Director, Geology & Mining (DGMs) and Director, Mineral Resources (DMRs) of State Govt. of NER have been requested to furnish the block-wise details to initiate the exploration programme for Detailed & Regional Exploration on priority. DGM (Nagaland) as per approved programme of exploration started drilling in March'21 which will continue in 2021-22. DGM (Arunachal Pradesh) has also initiated the action for taking up detailed exploration in two blocks. The utilization of fund is possible with active participation of NER DGMs & DMRs of State Govts.

The achievement & utilization of fund in NE is monitored by Ministry on regular interval. CMPDI has taken up number of steps to train the technical manpower of DGMs & DMRs of State Govt. for taking up exploration, tendering & report preparation. Status of exploration and utilization of funds in NER will be reviewed quarterly by CMPDI/Ministry.

### **2. Research and Development:**

During 2020-21, fund allocated for NER was Rs.1.20 crore and the same has been fully utilized. Fund of Rs.1.80 crore has been allocated during 2021-22 at BE for NER, which is expected to be fully utilized.

### **3. Conservation, Safety and Infrastructural Development in Coal/Lignite Mines:**

During 2020-21, fund allocated for NER was Rs.5.67 crore and out of this, Rs.0.32 crore has been utilized. Fund of Rs.7.2 crore has been allocated during 2021-22 at BE for NER. This Ministry will take all necessary steps to utilize these funds.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### **Comments of the Committee**

(Please see Para 22 of Chapter-I of the Report)

## **PHYSICAL PERFORMANCE OF COAL / LIGNITE PSUs**

### **RECOMMENDATION SI. No. 13**

The Committee note that the total coal reserves in the country as on 01-04-2020 have been assessed as 344 billion tonne consisting of 163.5 billion tonne as proved, 150.4 billion tonne as indicated and 30.1 billion tonne as inferred. The Committee also note that the physical targets set for coal / lignite production during 2021-22 by CIL, SCCL and NLCIL are 740 MT, 68 MT and 28.15 MT respectively. The Committee find that during 2020-21 against the physical target of 660 MT of coal production by CIL, the actual production upto January, 2021 has been 453.23 MT. Similar, in the case of SCCL against the coal production target of 67.50 MT during 2020-21, the actual production upto January, 2021 has been 38.61 MT. The Committee also find that in the case of NLCIL against the Lignite and coal production target of 26.16 MT, the actual achievement upto January, 2021 has been 14.80 MT. Reasons for lower production have been attributed by the Ministry to Covid-19 Pandemic, Land acquisition problem, delay in physical possession of land, R&R issues, Encroachment issues, delay in forestry and environmental clearances, Local law & order problem at a few places, etc. The Committee do realize and appreciate the efforts put-in by the Ministry and coal producing companies for their unabated production of coal and its supply to the different sectors/utilities even after unprecedented situation arisen due to Covid - 19 world over. They do hope that the performance in the fields which fell short of the targets fixed will be improved by taking necessary steps. They also trust that the Ministry / Coal PSUs would make earnest efforts in fructifying the above issues into tangible needs so that production targets fixed for 2021-22 are fully achieved with infusion of requisite funds.

### **ACTION TAKEN**

**CIL:** As per 1 BT plan, CIL is scheduled to have production plan of 740 MT in FY 22. Production during FY21 was 596.25 MT (prov.) and pit head stock was 99.2MT at the end of this FY. In the FY22 emphasis will be on stock liquidation.

CIL has already taken the following action plan for meeting its production target in FY 22:

- About 16.5 MT additional coal production is envisaged from identified new out sourcing OC patches of ECL and BCCL during the year 2021-

2022. Environmental Clearances (EC) & Forestry Clearances (FC) (Stage-II)- -Advance action in the form of incremental EC of about 27 MTY and Stage-IIFC of about 1111 Ha already obtained during the current year.

- Land: As per 1 BT revised plan, for FY 2021-22, a total of 3689 Ha of land is required by CIL & its subsidiaries almost all of which has been acquired under the CBA (A&D) Act 1957 by subsidiaries of CIL. In order to facilitate physical possession of the said land post-acquisition the following step has been taken:
  - (a) Formation of District Level Land cells to facilitate liaison with government to officials.
  - (b) Obtaining authenticated land records from concerned state authority.
  - (c) Regular meetings and persuasion with PAPs & other stakeholders.
- Rehabilitation and Resettlement: A total of 125 villages, either partly or fully, will be relocated in FY 2021-22 involving the displacement of 14439 Project Affected Families. R&R of the given families would involve the provision of plot or one-time compensation against the plot and other provisions of Schedule II & III of RFCTLARR Act 2013/State Policy. In order to facilitate this, the following steps are being taken:
  - a. Liaison with State Government officials.
  - b. Regular meeting and persuasion of Project Affected Families (PAFs)
  - c. Confidence-building measures through CSR activities within the surrounding area of villages.
- Procurement of HEMM- Order value worth Rs. 3000 crore have been placed for procurement of HEMM in CIL. Equipment supply have been started during 2020-21 and is likely to be completed in 2021-22
- Enhancement in evacuation facility from mines to destination- Evacuation facilities like doubling of Tori-Shivpur Rail line, construction of connecting coal transport roads and sidings in CCL & MCL, construction of CHP-Silos in MCL& SECL are under implementation to facilitate enhancement of capacity utilisation of the mines
- Out sourcing mining contracts- Outsourcing mining contracts for 2021-22 are identified and firm action have already been initiated for floating of tenders.

**SCCL:** SCCL planned for 68 MT of coal production for the year 2021-22 and following measures are being taken to achieve the target –

- Expediting the activities for start of coal production from GDK-5 OC, Naini Coal mine during 2021-22.
- Follow up of Forest land diversion & EC for Naini OC and VK OCP of SCCL.
- EC capacity enhancement in some mines like JVR OC II & PK OC and new EC in GDK 5OC.
- Commencement of BDCR – Sattupalli railway line (54.1 KM) and completion of JVR CHP (FMC project), railway siding for transport of coal by rail mode than by road mode.
- Advance awarding of Coal transport and OB removal contracts.
- Development of Infrastructure for evacuation of coal like Crusher, Mobile crusher, Pre weigh-bin etc.

**NLCIL:**

**Targets Fixed for 2021-22:**

**Physical Target**

Particulars	Target 2021-22 (BE)
Lignite Production in MT	24.65
Coal Production in MT	4.0

All efforts will be made by NLCIL to achieve the target for the FY 2021-22.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

**RECOMMENDATION SI. No. 14**

In the light of growing energy requirements of the country, the committee have been informed that Coal India Limited will produce 750 million tonnes of coal by the Financial Year 2020-21 and would further produce one billion tonne of coal in the financial year 2023-24. Further, during 2020-21 an estimated 247million tonnes of coal import were made including 57 million tonnes of coking coal by steel sector. While observing that country is investing heavily in renewable energy particularly solar

energy, lower coal consumption due to improved technologies in thermal power stations and auction of commercial coal mines, the committee feel that the government should consider reviewing the total coal demand by thermal power sector as well as one billion tonne coal production targets fixed for Coal India Limited by the year 2023-24. The Committee would also like to be apprised of the Action Plan of the Ministry of Coal / Coal Producing Companies to reduce coal imports.

### **ACTION TAKEN**

An Inter-Ministerial Committee (IMC) has been constituted in the Ministry of Coal for the purpose of coal import substitution. The Representatives from Ministry of Power (MoP), Ministry of Railways, Ministry of Shipping, Ministry of Commerce, Ministry of Steel, Ministry of Micro, Small & Medium Enterprises (MSME), Department for Promotion of Industry & Internal Trade (DPIIT), Central Electricity Authority (CEA), Coal Companies and Ports are members of this IMC. This Committee provides a platform for discussions on a larger forum with the Administrative Ministries so as to guide them to encourage the coal consumers of their respective sector to eliminate imports of coal. Nine meetings of the IMC have been held so far. IMC has also directed for development of an Import Data System by Ministry of Coal to enable the Ministry to track the imports of coal. Coal India Limited (CIL) has also started an online portal to register the requests of coal consumers willing for import substitution of coal.

Further, the following steps have also been taken to reduce coal imports:

- The Annual Contracted Quantity (ACQ) of the Power Plants have been increased upto 100% of the normative requirement in those cases where the ACQ was earlier reduced to 90% of normative.
- CIL has signed Memorandum of Understanding (MoU) under Import Substitution for about 12 Million Tonne Per Annum (MTPA) coal with the Power plants linked with CIL. The total allocation of coal to Power Plants from CIL under import Substitution for FY 2020-21 is 11.44 MT.
- Reserve/floor price across all e-auction schemes was kept to notified price till 2nd quarter (earlier by 10-30% above the notified price) with a view to maximize coal utilization by the consumers.
- Increase in the dispatch to Non-regulated Sector (NRS) consumers in the current Financial Year (Apr-Feb'21) to 37.8 rakes/day compared to 28.4 rakes/day last year with a growth of 33%. Total

dispatch to NRS registered a growth of 12% as compared to same period of last year.

- Facility of Usance LC (Letter of Credit) payment mechanism in addition to the existing Irrevocable Revolving Letter of Credit (IRLC) payment was introduced to help the consumer avail credit facility from bank.
- A special Spot auction scheme was started for the coal importers including the traders, so as to enable coal import substitution. CIL has offered about 32.7 MT coal under this window out of which 7.53 MT coal was booked by the consumer/Importers/Traders.

**SCCL:** SCCL has consulted the GENCOs / IPPs for taking coal from SCCL as part of Import substitution. SCCL has opened a web portal for facilitating customers to project the coal requirement including import substitution. TANGEDCO has requested 2.5 MT coal from SCCL under import substitution i.e. 1.0 MT G13 from Telangana Area and 1.5 MT of G9/10 from Naini area.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **FINANCIAL PERFORMANCE OF COAL/LIGNITE PSUs**

### **RECOMMENDATION SI. No. 15**

The Committee note that all the three Public Sector Companies under the administrative control of the Ministry of Coal, implement their Capital Investment Plans from their Internal and Extra Budgetary Resources (IEBRs) without Budgetary Support from the Government of India. The Committee note that an amount of Rs. 19985 crore (CIL-Rs 14685 crore + NLCIL- Rs 2750 crore +SCCL- Rs. 2550 crore) has been proposed for the year 2021-22 by these PSUs for production of coal and development of infrastructure needed for this purpose. As regards the extent of implementation of the Capital Investment Plans against the allocations during the year 2020-21, the Committee find that against the revised estimates of Rs. 18967 crore for all the three PSUs (CIL – Rs. 10000 crore, NLCIL – Rs. 6667 crore and SCCL – Rs. 2300 crore), the actual expenditure upto January, 2021 has been Rs.11845.35 crore (62.45%). The utilization of funds was Rs. 8626.12 crore (86.26%), Rs. 2264.17 crore (33.96%) and Rs.955.06 crore (41.52%.) respectively. Reasons cited for non-achievement of financial targets include inter-alia formulation stage of projects, Covid-19 Pandemic, supply of ordered plant & machinery, land acquisition in Indaram Khani Opencast, Kakatiya Khani Opencast-II and Kistaram Opencast, grounding of new

projects like Godavari Khani-5 Opencast and infrastructure development activities delayed etc. The Committee, having taken note of constraints, do hope that the Ministry of Coal / PSUs would intensify their efforts to resolve all issues and would pursue the current measures more diligently and optimally to achieve the targeted CAPEX during 2021-22 and they be apprised of the advance action taken for full utilization of Plan Outlays by three PSUs.

### **ACTION TAKEN**

Ministry of Coal is working in close coordination with Coal PSU's to remove any practical/avoidable impediments in taking up/starting of projects. Coal PSU's have formulated their CAPEX plan for 2021-22 in advance, so as to ensure that Capex can be started immediately upon starting of FY-2021-22. The CAPEX proposed for the year 2021-22 as per Union Budget are CIL-Rs 14685 crore, NLCIL- Rs 2750 crore, SCCL- Rs. 2550 crore. The Company-wise details are as follows:

#### **1. Coal India Limited (CIL):**

(i) CAPEX Plan 2020-21: The sanctioned capital budget of CIL for the year 2020-21 is Rs 10000 Crs. During the IMC meeting held on 12.10.2020 the target of capital expenditure for the year 2020-21 was revised and CIL was asked to achieve 30% more than its original target of Rs 10000 Cr. The performance of CIL in utilization of capital fund in 2020-21 is stupendous, registering considerable growth in each quarter over last year same period. As on March 2021 the provisional utilization is Rs 13115 crore.

(ii) CAPEX Plan 2021-22: For ensuring planned expenditure from the very onset of FY 2021-22, CIL has already approved the capital budget for the year 2021-22 in the month of December 2020. Approval of capital budget in December 2020 has enabled CIL to identify activities for the year 2021-22 to take necessary action in advance. This shall help ensure achievement of CAPEX for the FY22.

#### **2. NLC India Limited (NLCIL)**

##### **Utilisation plan of NLCIL**

S. No	Name of the Project	BE 2021-22 (Rupees in crore)
Projects under Implementation / Formulation		
1	Area Expn of Mine- I and Expn. of Mine- IA	10
2	Talabira Mine – II & III	200
	Total – Coal Sector	210

Projects under Implementation / Formulation		
1	NNTPS	100
2	Others	450
	Total - Power Sector	550
A	Total - NLCIL Standalone	760
B	JV - NUPPL	1,500
C	JV - NTPL	390
D	Coal Block Pachwara (NUPPL)	100
	Total-NLCIL Consolidated (A to D)	2,750

- i. For Area Expn of Mine- I and Expn. of Mine- IA, Rs 10 crore has been earmarked for land acquisition.
- ii. For Talabira II & III Mine project, Rs. 200 Cr will be spent towards railway siding project which is supposed to be commissioned by April 2022, some portion will be spent on land acquisition and R&R colony establishment.
- iii. In respect of Talabira Thermal Power Plant, Tendering is under progress for setting up new TPP. For Power Allocation for 2000 MW, conditional re-consent from TANGEDCO & KSEB had been received and Govt. of Odisha (Home state) is yet to give consent for 400 MW. AS(Thermal) informed that MoP had made a power allocation for 2000 MW for the PPAs already signed (after change of location) with Southern States with a condition that supplementary PPA also needs to be signed and for balance 400 MW, allocation would be considered based on exemption from Tariff based Competitive Bidding (TBCB) when Government of Odisha (procurer) gives a formal request to MoP.
- iv. For Pachwara South Coal Block with a peak capacity of 11.0 MTPA has been allotted to NUPPL, the Subsidiary Company. Coal Block Development & Prod. Agreement was signed on 22.02.2017. Final Geological Report, AAP of Rs. 3582.61 Lakh and the Modified Mining Plan & Mine Closure plan was approved by MoC. ToR was issued in favour of PSCB by MoEF& CC. approved by MoC and the commencement of the Pachwara South Coal Block by 2022-23. No Objection certificate received from Coal Controller under 8(2) of CBA. EC clearance application is under progress.
- v. In others head, initial advance payment for FGD in existing operational plants.
- vi. For the NUPPL-JV the construction activities are in full swing and the first two units are scheduled for commissioning in November 2021 and March 2022.

- vii. For NTPL-JV, FGD and construction of a new chimney are envisaged during 2021-22. The project activities that could most likely to occur are considered for capex 2021-22 and hence the target set will be achieved.

### **3. Singareni Collieries Company Limited (SCCL)**

SCCL has planned CAPEX of Rs. 2550 crore. for the year 2021-22 for Mines (Plant & Machinery, Land, & developments activities) railway line, siding, Coal Handling Plants, road, Thermal Power Plants and Solar Power Plants etc. Annual Plan proposals are approved by the Board of SCCL and concerned departments are initiating the proposals of procurement, land acquisition, inviting Tenders etc.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **SINGLE WINDOW CLEARANCE PORTAL**

### **RECOMMENDATION SI. No. 16**

The Committee are happy to note that the Union Government has launched a Single Window Clearance Portal for the coal sector to speed up the operationalisation of coal mines which is an unified platform that facilitates grant of clearances and approvals required for starting a coalmine in India. The Committee have also been informed that now the complete process for starting a coal mine shall be facilitated through Single Window Clearance Portal, which will map not only the relevant application formats, but also process flow for grant of approval or clearances. While appreciating the efforts for launching a Single Window Clearance Portal for starting a coal mine, the Committee are of the view that the Ministry should continue with their efforts to facilitate approvals expeditiously. They further opine that this would ensure availability of coal block for e-auction and enable the prospective investor to take quick decision of investment to establish their industrial units which may require coal as one of the important inputs. The Committee would like to appreciate the innovative and much needed practical requirement of the day to facilitate the setting up of new industries in the country.

### **ACTION TAKEN**

Status of Single Window Clearance portal is as follows:

- i. The Mining Plan module of Single Window Clearance System portal was launched by the Hon'ble Home Minister in presence of Hon'ble

Minister of Coal, Mine and Parliamentary Affairs on 11.01.2021.

- ii. The Single Window Clearance system portal envisages for eighteen clearances and one block module.
- iii. Training program for Mining plan module has been provided in different location to the Project proponent/Allottees/Allocattees/Qualified persons to make them acquainted with the entire application.
- iv. Integration with MoEF& CC (PARIVESH portal) has been taken up in the next phase for enabling the Allocattees/project proponent to submit their EC/FC and wild life application through SWCS portal and accordingly get their clearances through unified registration interface.
- v. Development work on CCO and Block module is in progress.

Further, it is to say that the Project Management Unit (PMU) has been launched by MoC for handholding of coal block allottees for obtaining various approvals/clearances for early operationalization of coal mines. PMU has completed initial consultations with the coal mine.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **COAL THEFT AND PILFERAGE**

### **RECOMMENDATION SI. No. 18**

The Committee note with concern that illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places and from the mines that are scattered over a large area. The Ministry has maintained that it is a Law & Order problem which is a State subject, hence primarily, falls under the domain of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal. Despite this the Ministry has taken several measures like robust system of guarding its installation by employing CISF, RFID based Boom Barriers and CCTV camera at weighbridges, GPRS based vehicle tracking system with geofencing, lodging FIR with local Thana by Colliery Management, Interaction and liaison with District officials at regular intervals, Concrete walls on the mouth of the abandoned mines etc. The Committee have also been informed that the Government has launched one mobile app namely "Khanan Prahari" and one web app Coal Mine Surveillance and Management System (CMSMS) for reporting unauthorized coal mining activities so that monitoring and taking suitable action on it can be done by Law & Order Enforcement Authority. While appreciating the IT initiatives taken by the Ministry to check theft and pilferage of coal, the

Committee would like to be apprised of the present status of entire mining areas being covered. The Committee also desire that the Ministry of Coal and Coal PSUs in coordination with respective State Governments should prepare an action plan for addressing theft and pilferage of coal.

### ACTION TAKEN

The status report of IT Initiatives regarding GPS/GPRS based Vehicle Tracking System, Electronic Surveillance by CCTV and RFID based boom barriers/Readers and RFID tags in subsidiaries of CIL is as follows:

GPS/GPRS based Vehicle Tracking System as on 30-04-2021.

Subsidiary	Total qty including Original and Revised requirement (updated)	Present status		Balance	Remarks (Qty and Reason of non working and Expected Date of Completion of balance quantity.
		Installed/ Commissioned	Working/ operative		
BCCL	1100	606	560	494	Out of 1100 devices, 606 are installed & remaining will be installed as and when required. All vehicles engaged in coal transportation from Dump to Siding are fitted with GPS device.
CCL	3150	2750	2750	400	2150 No. of devices is installed at all CCL Areas except M&A Area. At M&A Area, 600 No. of devices has been installed. Remaining 400 No. of GPS devices shall be installed when vehicles will be available from the contractor.
ECL	1629	1479	1479	150	Balance Quantity requirement will be analysed and met by re-orientation of the existing GPS devices.
MCL	4093	3416	2600	NIL (677 is on varying demand )	Tender floated for replacement of VTS in MCL. Price Bid opened, TCR prepared. As per CIL guidelines all coal carrying tippers have been fitted with GPS (2780 vehicles). Operative figures are dynamic as per daily number of running vehicles.
NCL	403	403	403	NIL	Total installed GPS devices vary from time to time as per requirement.
SECL	1717	1167	1167	NIL(550 is on varying demand )	Day to day operation GPS varying on demand. 550 varying demand
WCL	1370	1170	1170	200	Balance 69 under installation.

					Timeline: 31.05.2021. Balance 131 will be kept as stand by.
Total	13462	10991	10129	2471	

Electronic Surveillance by CCTV as on 30-04-2021

Subsidiary	Total qty including Original and Revised requirement (updated)	Present Status		Balance	Remarks (Qty and Reason of non-working and Expected Date of Completion of balance quantity.
		Installed / Commissioned	Working / operative		
BCCL	615	505	459	110	CCTV have been installed in Coal dumps, road weighbridges, Area Offices, Regional Stores, Central stores, Central hospital, Area Hospitals & Magazine and railway sidings etc.
CCL	2500	1564	1393	936	171 No. of Cameras are in breakdown (Breakdown/Network Issue) whose maintenance work is being done at respective Area level. Rest of the Cameras shall be installed by June 2021 and as by March 2022 (as per project execution in Magadh and Amrapall Projects)
ECL	2726	1347	1148	1379	Not working - 199, Reason for not working - Failure of Cameras, Networking equipments & Antennas, Date of Completion of balance quantity- Between Jan 2021 to May 2021.
MCL	2845	848	758	1997	90 Nos Cameras B/D due to malfunctioning and lighting. Tender floated for balance quantity. Tender opened on 01.02.2021. TCR prepared, being checked by Civil TC member.
NCL	1307	683	618	624	65 cameras are breakdown under repairing & maintenance. Procurement of balance 624 cameras are under process.
SECL	1359	1359	1340	completed	19 nos. CCTVs are not working due to damage/stolen some parts. Work for reestablishing/repair are going on.
WCL	555	521	493	34	Breakdown/Damaged (28 nos) will be rectified/replaced by 31.05.2021. The spare cameras under procurement.

					CCTV cameras has been installed in Coal dumps, Check posts, Road weighbridges and in railway sidings.34 nos of PTZ Cameras under procurement. Time line: 31.07.21
Total	11907	6827	6209	5080	

### RFID based Boom Barriers / Readers and RFID tags as on 30-04-2021

Subsidiary	Total qty Including Original and Revised requirement (updated)	Present Status		Balance	Remarks (Qty and Reason of non working and Expected Date of Completion of balance quantity.
		Installed / Commissioned	Working / operative		
BCCL Tags	91	51	51	40	Additional 40 are under different stages of procurement and installation.
	1209	1209	1209	0	All road sale vehicles are fitted with RFID tags.
CCL Tags	162	112	112	50	During FY 2020-21, CCL is going to implement VTS & RFID Systems at Magadh & Amrapalli Projects through which balance 50 No. of RFID based Boom Barriers shall be installed. The proposal has been submitted for competent approval. Expected date of Implementation March 2022.
	4350	4350	4350	0	
ECL Tags	206	Nil	Nil	206	Not working – Nil, and Reason for not working – Supply order placed on 30th March 2021.  Date of completion of balance quantity- 31st July 2021.
	12127	Nil	Nil	12127	Not working – Nil, and Reason for not working – Supply order placed on 30th March 2021.  Date of completion of balance quantity- 31st July 2021.
MCL Tags	139	Nil	Nil	139	Tender floated on 30.03.2021. opening date extended on 05.03.2021.
					RFID Tags included in Boom Barrier System Tender.
NCL	70/117	24/24	22/22	46/93	Bid (through GeM portal) of Entry/exit Boom Barrier/Reader (47/94 nos.) has been opened on 22.03.2021 and is under technical scrutiny. 02 nos. Boom

Tags					Barrier/Reader is dismantled due to weighbridges renovation.
	412	412	412	NIL	The total installed RFID tags vary from time to time as per requirement.
SECL	134	132	132	Completed (02)	Balance 2 nos. kept in spare for future
Tags	7620 including temp RFID for Road sale vehicle	1167	1167	completed	Balance. kept in spare for future.
WCL Boom Reader	100	100	86	-	Breakdown: 2 no. Damaged: 7 nos. Under shifting/Mine closed: 5 nos.
RFID Reader	311	311	311	-	
RFID Tags	2102	2102	2102	-	All coal transporting vehicles Including Road sale are provided with RFID Tags as per requirement.
Total Barriers / Readers	1330	754	736	576	

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### Comments of the Committee

(Please see Para 25 of Chapter-I of the Report)

## **OUTSTANDING DUES OF COAL/LIGNITE PSUs**

### **RECOMMENDATION SI. No. 19**

The Committee note that huge amount of dues are outstanding from the States and other utilities for years and as a result, outstanding dues of CIL, SCCL and NLCIL as on 31st January, 2021 have soared to Rs.24,728.62 crore, Rs. 4989.23 crore and Rs.9072.50 crore, respectively. The Ministry have stated that Coal Sales dues are continuously monitored by CIL & its subsidiaries and regular follow-up is done with consumers for early recovery. Further, from time to time, coal sales dues of SEBs/State Gencos and CPSUs are realized following settlement of accounts. However, due to liquidity crunch faced by the SEBs during outbreak of Covid-19 pandemic, many of the State Government had requested CIL for continuous supply of coal without insisting on immediate payment. Thus, keeping in consideration the

national interest for maintaining uninterrupted power generation, CIL continued uninterrupted coal supply during the pandemic, resulting in increase of outstanding dues. While appreciating the initiatives taken by CIL during Covid-19 Pandemic for continuous supply of coal without insisting on immediate payment, the Committee desire that more vigorous efforts should be made by Coal/ Lignite PSUs to recover huge outstanding amounts especially from industries like power generating units, cement manufacturing, fertilizers producing etc. And they be apprised of the recoveries made.

Finally, the Ministry of Coal and its PSUs have taken up some important reformative steps in technological upgradation in Open Cast and Under Ground Mines, Coal beneficiation, coal evacuation facilities and overall performance in recent years. The Committee express their satisfaction over the steps taken and expect that the Ministry and its PSUs will continue to strive to ensure that the country becomes self reliant in its energy needs.

#### **ACTION TAKEN**

**CIL:** Outstanding dues of Coal India Ltd. from Power Sector has increased from Rs.16151.06 crore as on 31.03.2020 to Rs. 20564.48 crore as on 31.03.2021. The details of state-wise and power utility-wise outstanding dues of CIL as on 31.03.2021 vis-a-vis 31.03.2020 is enclosed at **Annexure -I**

Increase in outstanding dues is attributed to outbreak of Covid 19 pandemic, wherein many of the State Govt. had requested CIL for continuous supply of coal without insisting on immediate payment due to liquidity crunch. Thus, keeping inconsideration the national interest for maintaining uninterrupted power generation, CIL continued uninterrupted coal supply during the pandemic.

Coal Sales Dues are continuously monitored by CIL & its subsidiaries and regular follow-up is done with consumers for early recovery. From time to time, coal sales dues of SEBs/State Gencos and CPSUs are realized following settlement of accounts. CIL has developed an online reconciliation portal to ensure expeditious bill to bill reconciliation with consumers resulting in better monitoring and realization of outstanding dues. Coal Companies are holding bilateral meetings to settle commercial disputes to recover disputed outstanding dues. Further, Coal Companies have been directed to refer commercial disputes which cannot be settled bilaterally to AMRCD. Accordingly CIL and its subsidiaries have already filed several claims with AMRCD pertaining to different power plants/ boards. Fuel Supply

Agreement also provides for levy of interest on delayed payment and coal companies are claiming interest on delayed payment from consumers.

**SCCL:** SCCL is regularly pursuing with the GENCOs for clearing the dues at the same time also ensuring un-interrupted supply of coal to the power plants.

**NLCIL:** The total outstanding dues for NLCIL & NTPL works out to Rs 8,466 crore as on 31.03.2021 (NLCIL-Rs.6106 crore + NTPL-Rs.2360 crore as per the details given at **Annexure-II**). Out of which, TANGEDCO alone works out to Rs 5,019 crore. TANGEDCO is not regular in paying the monthly power bills to NLCIL and NTPL. This has severely affected the liquidity position of NLCIL and NTPL has made the operations unsustainable.

**The measure adopted by NLCIL with regard to liquidation of dues is enumerated below: -**

1. NLCIL took up the issue through several letters, follow up and meetings at the level of Hon'ble Chief Minister Tamil Nadu & Chief Secretary, Finance Secretary & Principal Secretary Industries, Govt of Tamil Nadu and also CMD, TANGEDCO.
2. NLCIL commercial department officials stationed at Chennai, regularly meeting the TANGEDCO officials for settlement of dues.
3. Reminders through letters mentioning the details of pending invoices for payment are being issued regularly.
4. Hon'ble Minister of Power, Govt. of India met Hon'ble CM, Tamil Nadu on 08-07-2020 in which CMD, NLCIL and CMD, TANGEDCO were present and the issue of outstanding dues were discussed for early payment. CMD, NLCIL met CMD, TANGEDCO on 22-02-2021 to persuade TANGEDCO for release of outstanding dues to NLCIL & NTPL. Follow up discussions were also held at the level of Director (Finance), NLCIL with JMD (Finance), TANGEDCO on 20-11-2020, 21-11-2020 and 07-12-2020.
5. Detailed discussions were held through VC between CMD, TANGEDCO and CMD, NLCIL on 25-03-2021 along with the teams on both sides to discuss all outstanding dues. Based on the same, TANGEDCO released an amount of Rs. 2150 crore on 30-03-2021
6. As a last resort NLCIL requested the MoP to revoke the TPA for settlement of TANGEDCO dues. MoP vide its letter dated 15.02.2021 advised the TN State Govt. to pay Rs.5154 crore to NLCIL within 15 days, otherwise the same will be recovered in 4 Quarterly installments starting from March 2021.

7. After invoking the TPA, TANGEDCO paid Rs. 2604 crore during the period from 22.12.2020 to 31.03.2021 against outstanding of Rs. 5154 crore mentioned in TPA invocation and considering all the bills and payments till 31.03.2021. Rs. 4572 crore receivable from TANGEDCO.
8. Discom-wise dues as on 31.03.2021 (provisional) are enclosed at **Annexure -II**

**Ministry of Coal:**

Hon'ble Minister of Coal vide DO letter dated 05.02.2020 requested Chief Ministers of Madhya Pradesh, Chhattisgarh, Uttar Pradesh, Punjab, Rajasthan, Maharashtra, West Bengal, Telangana, Andhra Pradesh, Jharkhand and Tamil Nadu to instruct State Gencos to clear outstanding dues in a time bound manner.

Secretary (Coal) vide DO letter dated 02.03.2021 requested Secretary (Power) to direct the generation companies to pay outstanding dues.

Additional Secretary (Coal) vide DO letter dated 04.02.2021 requested CMD, NTPC to liquidate the undisputed outstanding dues in a time bound manner.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

### **CHAPTER-III**

#### **OBSERVATIONS/RECOMMENDATIONS WHICH THE Committee DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES**

##### **RECOMMENDATION SI. No. 5**

The Committee note that a total of 398 S&T projects have been taken up till 28.12.2020 and 328 S&T projects have been completed till 28.12.2020. The Committee also note that during 2020-21, there are 11 spillover projects in respect of S&T Scheme (under Research & Development). Out of these 11 projects, 3 projects have been completed. During 2020-21, till 15.02.2021, 2 new projects were approved and at present there are 10 ongoing S&T projects progressing as per schedule. Another 3 new projects have been approved by SSRC for which sanction letter from Ministry of Coal is awaited. In view of the fair pace of implementation of the R&D projects by the Ministry of Coal, the Committee would like to be apprised of the status of spill over and newly taken up R&D projects along with the expenditure incurred on them during 2020-21.

##### **ACTION TAKEN**

The spillover projects are progressing as per schedule. 2 new projects were under implementation since 01.12.2020 and another 3 projects have been commenced w.e.f. 15.03.2021. Total disbursement of these 5 newly approved S&T projects during 2020-21 is Rs. 6.38 crore.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **CHAPTER-IV**

### **OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE**

#### **DETAILED DRILLING**

##### **RECOMMENDATION SI. No. 7**

The Committee note that CMPDI carries out Detailed Exploration in CIL and Non-CIL Blocks. The exploratory drilling in non-CIL/captive Mining blocks is taken up under the Ministry of Coal's Plan scheme of Detailed Drilling in Non-CIL Blocks. The Committee have further note that Grant for Detailed Drilling in Non-CIL/Captive mining block is met through Gross Budgetary Support from Government of India. This plan-to-plan scheme assists prospective investors in taking investment decisions regarding coal mining and ultimately reduces time in preparation of Mine Plan/Project Report. The Committee have come to know that BE and RE 2020-21 for Detailed Drilling were Rs. 630 crore and Rs. 385 crore respectively. However the actual utilization has been Rs. 290.57 crore (April-Dec.20). Allocation for Financial Year 2021-22 proposed for Detailed Drilling at BE stage is Rs. 200 crore against Rs. 550 crore projected. The Committee have been informed that the current outlay is sufficient for about 3.00 lakh metre of drilling against the proposed target of 6.00 lakh metre drilling in detailed drilling. To achieve the projected 6.00 lakh metre detailed drilling targets, the Committee recommend that the Ministry of Coal must look into the matter and seek augmented budgetary support at RE stage.

#### **ACTION TAKEN**

The fund allocated under Scheme of Exploration of Coal & Lignite at RE 2020-21 has been fully utilized, except NER component. More fund will be required to clear the pending dues of 2020-21 and expenditure of 2021-22. As per fund provision in BE 2021-22, CMPDI will submit quarterly targets to Ministry of Coal.

#### **Comments of the Committee**

(Please see Para 16 of Chapter-I of the Report)

## **PROMOTIONALEXPLORATION**

### **RECOMMENDATION SI. No. 9**

The Committee note that the Grant for the scheme of Promotional Exploration in Coal & Lignite is met through Gross Budgetary Support from Government of India. This plan-to-plan scheme assists in enhancing the pace of coal-lignite regional exploration under taken by Geological Survey of India on regular basis. The aim of the scheme is to undertake preliminary drilling to assess the availability of coal and lignite in various areas. The Committee find that under this Scheme, BE for the Financial Year 2020-21 was Rs. 70 crore which was increased to Rs.100 crore at RE stage. However, the actual utilization of this allocation was Rs. 56.72 crore only upto April-Dec.2020, out of which the North-East Component of budget could not be utilized. The Committee have been informed that as per policy, new blocks will be taken for Regional Exploration in G2/G3 category with 2D/3D seismic survey, so more area may be covered in less time. The fund of Rs. 130 crore is allocated for the same in BE 2021-22 which is Rs. 30 crore more than the RE 2020-21. The Committee impress upon the Ministry of Coal that it is equally important to exploit untapped potential in NER also and therefore, the Ministry should take utmost care to ensure that the physical and financial targets of the Scheme of Promotional Exploration for coal and lignite in North Eastern Region are achieved during 2021-22. The Committee expect the Ministry to optimally and efficiently utilize this enhanced allocation and display exemplary focus on the implementation of the Scheme for optimal achievement of the physical and financial targets during the year.

### **ACTION TAKEN**

The funds allocated under Scheme of Promotional Exploration of Coal & Lignite at RE 2020-21 have been utilized fully except NER component. More fund will be required to clear the pending dues of 2020-21 and expenditure of 2021-22. As per fund provision in BE2021-22, CMPDI will submit quarterly targets to Ministry of Coal.

DGMs & DMRs of State Govt. of NER have been requested to furnish the block-wise details to initiate the exploration programme for Detailed & Regional Exploration on priority. DGM (Nagaland) as per approved programme of exploration started drilling in March'21 which will continue in 2021-22. DGM (Arunachal Pradesh) has also initiated the action for taking

up detailed exploration in two blocks. The utilization of fund is possible with active participation of NER DGMS & DMRs of State Govts.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

**Comments of the Committee**

(Please see Para 19 of Chapter-I of the Report)

## CHAPTER-V

### OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

#### PLAN OUTLAY

##### **RECOMMENDATION SI. No. 2**

The Committee note that the Ministry of Coal had projected an outlay of Rs.1266.50 crore under Central Sector Schemes for Financial Year 2021-22. However, the actual allocation during the year is Rs.419.98 crore. The Committee also note that the funds allocated under BE (2021-22), will enable the Ministry to clear their pending dues of 2020-21 i.e. Rs. 417 crore. The Committee apprehends that it would lead to substantial shortfall in completion of the projects/schemes/activities of the Ministry during the year 2021-22 unless more funds as proposed by Ministry of Coal are provided at revised estimates stage. The Committee, therefore, recommend that the total plan allocation be reviewed afresh and enhanced allocations be sought at the RE stage.

##### **ACTION TAKEN**

Ministry of Coal fully agrees with the apprehension of the Committee. Reduction in allocation in the Schemes of 'Promotional (Regional) Exploration in Coal & Lignite' and 'Detailed Drilling in non-CIL Blocks', would lead to delay in completion of projects. Further, due to this reduction in allocation of funds, the requisite targets of projects under other schemes would also be adversely affected. Hence, this Ministry has taken up the matter with Ministry of Finance vide D.O. letter dated 15.1.2021 (copy placed at **Annexure-III**). However, no response has been received so far.

Further, EFC/SFC proposals for these schemes are under finalization. As and when these proposals are finalized, this Ministry will again approach Ministry of Finance for more funds at RE stage.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **CONSERVATION AND SAFETY**

### **RECOMMENDATION Sl. No. 10**

The Committee note that budgetary allocation for conservation and safety in coal mines for the year 2020-21 was Rs. 10 crore at BE stage and Rs. 6 crore at RE stage, whereas the actual spending of Rs. 4.45 crore was noticed upto December, 2020. The BE for year 2021-22, stands reduced at Rs.6 crore against a projected amount of Rs. 65 crore. The present allocation of Rs. 6 crore would not be sufficient to even clear dues of previous years. The Committee also note that the budgetary allocation for the scheme is continuously on the decline. The Committee are of the opinion that conservation and safety is a vital and sacrosanct element of coal mining and feel that funds should not be a constraint in addressing concerns of higher coal productivity as well as protection and safety of workers. The Committee, therefore, recommend that the Government should consider review of budgetary allocation and these be stepped at RE stage (2021-22).

### **ACTION TAKEN**

Under this Scheme, allocation of funds are used to make for stowing purposes and various other conservation measures on protective works for stabilization of mines as per the provisions made under Coal Mines (Conservation and Development), Act 1974. However, reimbursement against stowing cost of UG mines has been discontinued on account of subsuming of Stowing Excise Duty w.e.f.01-07-2017 in GST. Now, only protective works and scientific development works are funded under this Scheme. Under this head, Rs. 5.72 crore has been released during 2020-21. However, Rs. 3.72 crore could not be released due to non-availability of funds and this will be released during 2021-22.

In this regard, the Ministry has taken up this matter with the Ministry of Finance vide D.O. letter dated 15.1.2021(copy attached). However, no response has been received so far.

Further, EFC/SFC proposals for these schemes are under finalization. As and when these proposals are finalized, this Ministry will again approach Ministry of Finance for more fund in RE stage.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **DEVELOPMENT OF TRANSPORT INFRASTRUCTURE IN COAL FIELD AREAS**

### **RECOMMENDATION SI. No. 11**

The Committee note that the BE amount allocated for Development of Transport Infrastructure in coal field areas for Financial Year 2020-21 was Rs.84.48 crore at BE stage, which was reduced to Rs.50.23 crore at RE stage, out of which only Rs.34.34 crore (upto April-Dec.2020) was utilized. The Committee also note that against the projected requirement of Rs.196 crore for development of Transportation Infrastructure in Coalfield, only Rs.65.48 crore have been allocated for the Financial Year 2021-22. The Committee have been given to understand that Ministry of Finance has been reducing the total funds under the Central Sector Schemes continuously and accordingly, in that ratio, funds for this schemes has also been reduced. The Committee also observe that with the present allocation of funds for the scheme, the Ministry may not be able to clear dues/spill over expenditure/funds which are more than Rs. 100 crore. The Committee, therefore, recommends the Ministry to make enhanced demand for budgetary support under the Scheme for the year 2021-22 at RE stage as per requirement.

### **ACTION TAKEN**

**Under this Scheme**, Rs. 45.21 crore has been released during 2020-21. However, Rs. 101.74 crore could not be released due to non-availability of funds and this will be released during 2021-22. In this regard, the Ministry has taken up this matter with Ministry of Finance vide D.O. letter dated 15.1.2021(copy attached at **Annexure-III**). However, no response has been received so far.

Further, EFC/SFC proposals for these schemes are under finalization. As and when these proposals are finalized, this Ministry will again approach Ministry of Finance for more fund in RE stage.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

## **IMPOSING GST COMPENSATION CESS FOR DOMESTIC COAL ON AD-VALOREM BASIS**

### **RECOMMENDATION Sl. No. 17**

The Committee note that the GST compensation cess charged for both domestic coal and imported coal is Rs. 400 / - per tonne, which in percentage terms is much higher for domestic coal than imported coal. In this connection, Ministry of Coal has given example of Indonesian Coal Index (IC14) whose GCV is 4200 Kcal / kg on GAR basis, FoB price is \$ 47.05 and equivalent CIF (Cost, Insurance and Freight) is Rs. 4201/-per tonne, the GST compensation cess charged at Rs. 400/- per tonne comes to around 9.5% of the CIF. However, for equivalent grade of domestic coal (i.e. G10 with a mid-point GCV of 4450 Kcal / Kg) the ex - colliery price excluding taxes is Rs. 1241 / tonne, the GST compensation cess charged at Rs. 400 / - per tonne comes to around 32%. Similarly, for lowest grade of coal of G17, basic price of which is Rs. 457 / - per tonne and CIF is around Rs. 664 / - per tonne including surface transportation, sizing and evacuation charges GST compensation cess being charged at Rs. 400 / - per tonne comes to around 60% of the CIF.

The Committee have been given to understand that this uniform imposition of GST compensation cess @ Rs. 400 per tonne for domestic as well as imported coal creates discriminating tilt towards imported coal as it is applicable on quantum and not on the quality and price of the coal. Ultimately, this leads to less demand of domestic coal vis - à - vis imported coal. While endorsing the views of ministry of coal that this way of charging GST compensation does not provide level - playing field to the indigenous coal producing units vis - à - vis coal importing companies, the committee recommend that the Ministry of Coal may take up the matter at appropriate level in the Government to re - consider imposing the GST compensation cess for domestic coal on ad-valorem basis so as to make the domestic coal and lignite competitive. The Committee feel that this will also result in increased demand of low grade domestic coal.

### **ACTION TAKEN**

Standing Committee has recommended Ministry of Coal for taking up the matter at appropriate level in the Government. This Ministry vide DO letter dated 23.10.2020 has already submitted a proposal to Ministry of Finance suggesting following changes for rationalization of the GST Compensation Cess

- (i) GST Compensation Cess may be imposed on ad-valorem basis relating it directly to the price and quality of the coal, instead of the present levy of a fixed amount of Rs 400 per tonne.
- (ii) The rate of GST Compensation Cess may be considered as 12.22% as the same would be revenue neutral.
- (iii) In the short term, considering pandemic situation, GST Compensation Cess on domestic coal may be suspended at least till 31.03.2021.

However, no reply has been received from Ministry of Finance so far.

[Ministry of Coal O.M. No. 20011/7/2021-IFD dated 18-06-2021]

**NEW DELHI;  
04, August, 2021  
13 Sravana, 1943 (Saka)**

**RAKESH SINGH  
Chairperson  
Standing Committee on Coal and Steel**

# ANNEXURE-I

## COAL INDIA LIMITED

### Analysis of Consumerwise Dues as on 31.03.21 vis-à-vis 31.03.20

Name of Consumers	Balance as on 31.03.20			Balance as on 31.03.21 (Prov.)			(All figures in Rs. Cr.) Inc. / Dec. over 31.03.20		
	Disp.	Undisp.	Total	Disp.	Undisp.	Total	Disp.	Undisp.	Total
<b>State GenCos. / SEBs</b>									
APGENCO		242.66	242.66		223.96	223.96		-18.70	-18.70
RSEB (BSP HCL)	26.00	1.65	27.65	21.91	1.66	23.57	-4.09	0.01	-4.08
OSPGL	29.24	115.15	144.39	29.24	36.06	65.30		-78.29	-78.29
DPL	3.51	146.00	149.51	3.51	667.57	671.08		526.77	526.77
DPS	1.08		1.08	1.00		1.00			
GSECL	1.95	152.77	154.72	3.95	0.00	3.95		-152.77	-152.77
HPGCL	88.84	66.53	155.37	38.20	73.46	111.66	-50.64	6.93	-43.71
HPGCL (DVR)	3.31		3.31	3.46	0.00	3.46	0.15	0.00	0.15
JSEB		21.58	21.58	0.53	21.05	21.58	0.53	-0.53	
KPCL		73.81	73.81		17.10	17.10		-56.71	-56.71
MAHAGENCO	16.62	1,271.44	1,288.06	16.62	2,852.86	2,869.48		1,581.42	1,581.42
MPPGCL	40.88	1,023.60	1,064.48	40.88	1,253.60	1,294.48		230.00	230.00
OPGC		16.92	16.92		0.00	0.00		-16.92	-16.92
PSPCL	118.59	64.44	183.03	137.26	31.74	169.00	18.67	-32.73	-14.06
RRVUNL	6.34	378.76	385.10	6.34	763.01	769.35		384.25	384.25
TANGDUCO	119.16	1,077.05	1,196.21	123.22	1,110.31	1,233.53	4.06	32.26	36.32
TSGENCO									
TVNL	27.20	595.22	622.42		995.92	995.92	-27.20	400.70	373.50
UPRVUNL	87.92	1,197.98	1,285.90	85.16	2,696.14	2,781.30	-2.76	1,498.16	1,495.40
WBPDCL	59.90	1,877.37	1,937.27	71.95	2,641.83	2,713.78	12.05	764.46	776.51
WBSEB	1.29		1.29					-1.29	-1.29
<b>TOTAL</b>	<b>674.83</b>	<b>6,318.53</b>	<b>6,993.36</b>	<b>666.31</b>	<b>13,306.04</b>	<b>13,972.35</b>	<b>-8.52</b>	<b>5,068.31</b>	<b>5,059.79</b>
<b>CPSEs</b>									
DVC	431.64	2,037.45	2,469.09	371.45	3,826.96	4,198.41	-60.19	1,789.51	1,729.32
NTPC	588.30	3,529.93	4,118.23	1,281.85	721.87	2,003.72	693.55	-2,808.06	-2,114.51
KDUNL	0.21	11.22	11.43		28.81	28.81	-0.21	17.59	17.38
RIE Tamil Nadu		30.69	30.69		0.00	0.00		-30.69	-30.69
APCPL (Aravali)	29.95	38.51	68.46	21.15	31.92	53.07	-8.80	-6.59	-15.39
NTECL	9.55	400.02	409.57	3.42	40.29	43.71	-6.13	-351.73	-357.86
NSPCL									
BOJAKO PS		0.00	0.00		0.00	0.00		0.00	0.00
DCE		3.93	3.93					-3.93	-3.93
BRBCL	34.15	5.94	40.09	6.40	57.65	64.05	27.75	51.71	79.46
APBCL					110.06	110.06		110.06	110.06
<b>TOTAL</b>	<b>1,093.80</b>	<b>6,057.69</b>	<b>7,151.49</b>	<b>1,684.27</b>	<b>4,833.56</b>	<b>6,517.83</b>	<b>590.47</b>	<b>-1,224.13</b>	<b>-633.66</b>
<b>Other Pvt. Power</b>	<b>22.91</b>	<b>33.30</b>	<b>56.21</b>	<b>26.85</b>	<b>66.65</b>	<b>93.50</b>	<b>3.94</b>	<b>33.35</b>	<b>37.29</b>
<b>TOTAL POWER</b>	<b>1,741.54</b>	<b>14,409.52</b>	<b>16,151.06</b>	<b>2,277.43</b>	<b>18,787.05</b>	<b>20,564.48</b>	<b>538.89</b>	<b>3,977.52</b>	<b>4,113.42</b>
SAIL	439.31	613.79	1,053.10	193.30	614.89	808.19	-245.93	1.10	-244.83
HISCO	15.95	0.91	16.86	0.77	0.00	0.77	-15.18	-0.91	-16.09
HISCO				15.95		15.95			15.95
RINL	489.05	339.06	828.11	101.83	307.05	408.88	12.76	-32.01	-19.25
<b>Total Steel</b>	<b>544.31</b>	<b>953.76</b>	<b>1,498.07</b>	<b>311.93</b>	<b>921.94</b>	<b>1,233.87</b>	<b>-232.38</b>	<b>-31.82</b>	<b>-264.20</b>
Loco	0.44		0.44	0.44		0.44			
Govt	9.17	7.67	16.84	9.17	36.23	45.40		3.61	3.61
Others	218.75	-25.61	193.14	145.16	82.84	228.00	-73.59	108.45	34.86
<b>TOTAL</b>	<b>2,514.21</b>	<b>15,370.29</b>	<b>17,884.50</b>	<b>2,744.13</b>	<b>19,328.06</b>	<b>22,072.19</b>	<b>229.92</b>	<b>3,957.77</b>	<b>4,187.69</b>
(-) Adj. for Provision for Coal Quality Variance etc			1,588.38			1,296.94			-291.44
<b>Gross Debtors</b>			<b>16,296.12</b>			<b>20,775.25</b>			<b>4,479.13</b>

### Analysis of Subsidiarywise Dues as on 31.03.21 vis-à-vis 31.03.20

Name of Subsidiary Coal Company	Balance as on 31.03.20			Balance as on 31.03.21 (Prov.)			(All figures in Rs. Cr.) Inc. / Dec. over 31.03.20		
	Disp.	Undisp.	Total	Disp.	Undisp.	Total	Disp.	Undisp.	Total
BCL	476.67	4,222.96	4,699.63	543.23	4,131.71	4,675.04	66.56	488.75	555.31
DCE	744.96	2,414.77	3,159.73	543.51	2,971.39	3,514.90	201.39	556.62	758.01
CCL	1,124.52	2,492.11	3,616.63	786.91	3,484.44	4,271.35	-337.61	992.30	654.69
WGL	1.49	1,045.71	1,047.20	6.59	3,066.25	3,072.84	5.10	1,394.54	1,399.64
SPCL	198.83	2,030.49	2,229.32	109.83	2,030.17	2,140.00	-89.00	0.31	-88.69
MCL	3.73	1,527.24	1,530.97	3.74	1,472.57	1,476.31		-154.67	-154.67
NCL	44.47	2,009.62	2,054.09	246.62	2,076.25	2,322.87	178.25	206.63	384.88
NEL	1.70	7.48	9.18	3.70	7.67	11.37		0.01	0.01
<b>TOTAL CIL</b>	<b>2,514.21</b>	<b>15,370.29</b>	<b>17,884.50</b>	<b>2,744.13</b>	<b>19,328.06</b>	<b>22,072.19</b>	<b>229.92</b>	<b>3,957.77</b>	<b>4,187.69</b>
(-) Adj. for Provision for Coal Quality Variance etc			1,588.38			1,296.94			-291.44
<b>Gross Debtors</b>			<b>16,296.12</b>			<b>20,775.25</b>			<b>4,479.13</b>

**ANNEXUER-II**

<b>Dues statement as on 31/03/2021 (Prov.)</b>				
<b>NLC India Limited :</b>				<b>(₹ in Crore)</b>
<b>SEBs</b>	<b>POWER BILLS</b>			
	<b>&lt; 45 Days</b>	<b>&gt; 45 days Disputed</b>	<b>&gt; 45 days Undisputed</b>	<b>Total</b>
TANGEDCO	537.89	192.00	1,886.78	2,616.67
BHSCOM	111.43	17.17	216.43	345.03
MESCOM	8.81	3.08	24.99	36.88
HESCOM	37.61	6.29	137.04	180.93
CESC	16.56	-	60.07	76.63
GESCOM	28.51	4.59	103.83	136.93
<b>KARNATAKA ESCOMS</b>	<b>202.92</b>	<b>31.13</b>	<b>542.36</b>	<b>776.41</b>
KSEB	111.52	60.93	140.70	313.15
AP DISCOMS	63.59	12.46	278.83	354.89
TELANGANA DISCOMS	77.64	14.56	274.89	367.09
PED	50.64	10.22	231.22	292.09
RAJASTHAN DISCOMS	85.35	-	147.16	232.51
<b>Total Thermal Dues</b>	<b>1,130</b>	<b>321</b>	<b>3,502</b>	<b>4,953</b>
<b>Renewable Energy :</b>	<b>&lt; 45 Days</b>	<b>Disputed</b>	<b>&gt; 45 days</b>	<b>Total</b>
Solar TANGEDCO	125.50	-	959.94	1085.44
Solar ANDAMAN	1.30	-	1.69	2.99
Wind	0.38	-	64.46	64.84
<b>Total Renewable Dues</b>	<b>127</b>	<b>-</b>	<b>1,026</b>	<b>1,153</b>
<b>NLC Total Dues</b>	<b>1,257</b>	<b>321</b>	<b>4,528</b>	<b>6,106</b>
<b>NTPL :</b>				
				<b>(₹ in Crore)</b>
<b>SEBs</b>	<b>&lt; 45 Days</b>	<b>Disputed</b>	<b>&gt; 45 days</b>	<b>Total</b>
TANGEDCO	207.14	-	1,044.42	1,251.56
BESCOM	56.18	-	5.24	61.41
MESCOM	3.97	-	-	3.97
HESCOM	8.02	-	27.31	35.33
CESC	8.32	-	15.28	23.59
GESCOM	14.23	-	33.01	47.23
<b>KARNATAKA ESCOMS</b>	<b>90.71</b>	<b>-</b>	<b>80.83</b>	<b>171.53</b>
KSEB	17.64	-	-	17.64
ANDHRA PRADESH	65.29	-	353.81	419.09
TELANGANA	81.83	-	390.96	472.79
PED	10.34	-	16.80	27.14
<b>NTPL Total Dues</b>	<b>473</b>	<b>-</b>	<b>1,887</b>	<b>2,360</b>
<b>NLCIL Consolidated Dues</b>	<b>1,730</b>	<b>321</b>	<b>6,415</b>	<b>8,466</b>
<b>TANGEDCO (NLCIL &amp; NTPL)</b>				
	<b>&lt; 45 Days</b>	<b>Disputed</b>	<b>&gt; 45 days</b>	<b>Total</b>
<b>NLCIL</b>				
Thermal	537.89	192.00	1886.78	2616.67
Solar	125.50	0.00	959.94	1085.44
Wind	0.38	0.00	64.46	64.84
NTPL	207.14	0.00	1044.42	1251.56
<b>TANGEDCO Total</b>	<b>871</b>	<b>192</b>	<b>3,956</b>	<b>5,019</b>

ANNEXURE-III

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258280/2021/O/o US(CCT,MPS,CPIAM)

अनिल कुमार जैन, भा.प्र.से.

सचिव

ANIL KUMAR JAIN, IAS  
SECRETARY

Tel.: 23304884 Fax : 23381678

E-mail : secy.moc@nic.in



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA

कोयला मंत्रालय

MINISTRY OF COAL

शास्त्री भवन, नई दिल्ली-110 001

SHASTRI BHAWAN, NEW DELHI-110 001

www.coal.gov.in

15.01.2021

D.O. No. 48011/03/2016-CRC-I-Part (1)

Dear Tarun,

As you may be aware, the Ministry of Coal is administering three Central Sector Schemes i.e. Exploration of Coal and Lignite; Conservation, Safety and Infrastructural Development in Coal Mines; and Research & Development. Details of these schemes/sub-schemes along with funds requirement during the year 2021-22 and funds allocated by the Ministry of Finance for the year 2021-22 is attached.

2. It may be mentioned that funds requirement for all these schemes for BE-2021-22 was projected at Rs. 1266.50 cr, keeping in view the payable dues for the works already taken up during 2020-21 and planned activities to be taken up during 2021-22. However, against the funds requirement of Rs 1266.50 cr, only Rs 419.98 cr has been allocated by the Ministry of Finance which is insufficient to carry out the planned activities to achieve the desired target of the coal sector. It may be emphasized that Rs 417.00 Cr is required to clear dues of 2020-21 and an expenditure of Rs 879.50 is expected to be incurred for various activities under the schemes during the year 2021-22.

3. I request you to look into the matter personally and increase the funds allocation for the year 2021-22 as per the requirement of the Ministry of Coal.

*With best wishes,*

Yours sincerely,

Encl: As above.

  
(Anil Kumar Jain)

Shri Tarun Bajaj,  
Secretary,  
Department of Economic Affairs,  
North Block,  
New Delhi

**Details of funds requirement during 2021-22 and funds allocated for 2021-22**

(Rs. in Crore)						
Name of Scheme	Name of Sub - Schemes	Balance funds required to clear dues of 2020-21	Expected Expenditure during 2021-22	Total Funds needed during 2021-22	Demand raised for 2021-22	Funds allocated for 2021-22
Research & Development		0.00	35.00	35.00	35.00	18.00
Exploration of Coal and Lignite	Promotional Exploration	40.00	400.00	440.00	420.00	130.00
	Detail Drilling in Non CIL Blocks	260.00	300.00	560.00	550.00	200.00
Conservation, Safety and Infrastructural Development in Coal Mines (Including Tribal Sub Plan)	Environment Measures and Subsidence Control (EMSC)	0.00	0.50	0.50	0.50	0.50
	Conservation and Safety in Coal Mines	5.00	60.00	65.00	65.00	6.00
	Development of Transportation Infrastructure in Coalfields (DTIC)	112.00	84.00	196.00	196.00	65.48
	<b>Total</b>	<b>417.00</b>	<b>879.50</b>	<b>1296.50</b>	<b>1266.50</b>	<b>419.98</b>

Utilization of funds during 2020-21

ANNEXURE-IV

(Rs. In crore)

S.No	Scheme	BE 2020-21	RE 2020-21	Total funds utilised	Savings against RE	Reasons for saving /surrender	
1	2	3	4	5	6		
1	R & D	GEN	18.27000	8.77000	8.76906	0.00094	On account of non-receipt of requisition under SC and ST Component
		NER	2.50000	1.20000	1.20000	0.00	
		TSP	2.15000	1.03000	0.00000	1.03000	
		SC	2.08000	1.00000	0.00000	1.00000	
		<b>Total</b>	<b>25.00000</b>	<b>12.00000</b>	<b>9.96906</b>	<b>2.03094</b>	
2	Promotional Exploration	GEN	51.17000	70.04000	70.04000	0.00	On account of less receipt of requisition under NER component
		NER	7.00000	10.00000	2.00000	8.00	
		TSP	6.02000	11.66000	11.66000	0.00	
		SC	5.81000	8.30000	8.30000	0.00	
		<b>Total</b>	<b>70.00000</b>	<b>100.00000</b>	<b>92.00000</b>	<b>8.00</b>	
3	Detailed Exploration	GEN	460.53000	281.43000	281.43000	0.00	On account of less receipt of requisition under NER component
		NER	63.00000	38.50000	5.00000	33.50000	
		TSP	54.18000	33.11000	33.00000	0.11000	
		SC	52.29000	31.96000	31.96000	0.00	
		<b>Total</b>	<b>630.00000</b>	<b>385.00000</b>	<b>351.39000</b>	<b>33.61000</b>	
4	Environmental Measures and Subsidence Control (EMSC)	GEN	0.370000	0.370000	0.056640	0.313360	On account of non-receipt of requisition
		NER	0.050000	0.050000	0.000000	0.050000	
		TSP	0.040000	0.040000	0.000000	0.040000	
		SC	0.040000	0.040000	0.000000	0.040000	
		<b>Total</b>	<b>0.500000</b>	<b>0.500000</b>	<b>0.056640</b>	<b>0.443360</b>	
5	Conservation & Safety	GEN	7.31000	2.43420	2.43420	0.00	On account of less receipt of requisition under NER component
		NER	1.00000	0.60000	0.32290	0.277100	
		TSP	0.86000	0.86000	0.86000	0.00	
		SC	0.83000	2.10580	2.10580	0.00	
		<b>Total</b>	<b>10.00000</b>	<b>6.00000</b>	<b>5.72290</b>	<b>0.277100</b>	
6	Development of transportation Infrastructure	GEN	61.75000	0.05900	0.05900	0	On account of non- receipt of requisition under NER component
		NER	8.45000	5.02000	0.00000	5.0200	
		TSP	7.27000	38.14100	38.14100	0.00	
		SC	7.01000	7.01000	7.01000	0.00	
		<b>Total</b>	<b>84.48000</b>	<b>50.23000</b>	<b>45.21000</b>	<b>5.0200</b>	
<b>Grand Total</b>			<b>819.98000</b>	<b>553.73000</b>	<b>504.34860</b>	<b>49.38140</b>	



**MINUTES OF THE TWELFTH SITTING OF THE STANDING COMMITTEE  
ON COAL AND STEEL (2020-2021) HELD ON WEDNESDAY, THE 4<sup>TH</sup> AUGUST,  
2021 FROM 1530 HRS. TO 1630 HRS. IN HON'BLE CHAIRPERSON'S CHAMBER,  
ROOM NO. '210', B-BLOCK, PHA EXTENSION BUILDING, NEW DELHI.**

**PRESENT**

**Shri Rakesh Singh - Chairperson**

**Lok Sabha**

2. Shri Balubhau Dhanorkar *alias* Suresh Narayan
3. Shri Vijay Kumar Hansdak
4. Shri Kunar Hembram
5. Shri Chandra Prakash Joshi
6. Shri Saumitra Khan
7. Shri S. Muniswamy
8. Shri Ajay Nishad
9. Shri Basanta Kumar Panda
10. Smt. Riti Pathak
11. Shri S.R. Parthiban
12. Shri Komati Reddy Venkat Reddy
13. Shri Chunni Lal Sahu
14. Shri Arun Sao
15. Shri Pashupati Nath Singh
16. Shri Sunil Kumar Singh
17. Shri Sushil Kumar Singh
18. Dr. Beesetti Venkata Satyavathi

**Rajya Sabha**

19. Shri Anil Desai
20. Dr. Vikas Mahatme
21. Shri Venkataramana Rao Mopidevi
22. Shri Ram Vichar Netam
23. Shri Prabhakar Reddy Vemireddy
24. Shri B. Lingaiah Yadav

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Arvind Sharma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director
4. Smt. Geeta Parmar - Additional Director

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee thereafter considered and adopted the following Reports without any amendments:-

- (i) \*\* \*\* \*\* \*\*
- (ii) Draft Report on Action Taken by the Government on the Observations/ Recommendations contained in the 16<sup>th</sup> Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Coal;
- (iii) \*\* \*\* \*\*
- (iv) \*\* \*\* \*\*
- (v) \*\* \*\* \*\*
- (vi) \*\* \*\* \*\*

2. The Committee then authorized the Chairperson to finalise the Reports and present/lay the same in both the Houses of Parliament.

3. \*\* \*\* \*\*

***The Committee, then, adjourned.***

## ANNEXURE-VI

(Vide Para IV of Introduction)

### ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE SIXTEENTH REPORT OF THE STANDING COMMITTEE ON COAL AND STEEL

I.	Total No. of Recommendations made:	<b>19</b>
II.	Observations/Recommendations that have been accepted by the Government ( <i>vide</i> recommendation at Sl. Nos. 1, 3, 4, 6, 8, 12, 13, 14, 15, 16, 18, and 19):	<b>12</b>
	Percentage of total	<b>63.16%</b>
III.	Observations/Recommendations which the Committee do not desire to pursue in view of the Government's replies ( <i>vide</i> Recommendation at Sl. No. 5):	<b>01</b>
	Percentage of total	<b>05.26%</b>
IV.	Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee ( <i>vide</i> recommendation at Sl. Nos. 7 and 9):	<b>02</b>
	Percentage of total	<b>10.53%</b>
V.	Observations/Recommendations in respect of which final replies of the Government are still awaited ( <i>vide</i> recommendation at Sl. Nos. 2, 10, 11 and 17):	<b>04</b>
	Percentage of total	<b>21.05%</b>

